

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO.686 OF 2024

IN THE MATTER OF:

Pt. Girdhari Lal

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

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RESPONDENT NO.4

THROUGH

Madhur Awate
Singhania & Partners LLP
Solicitors & Advocates
P-24, Green Park Extension
New Delhi-110016

Dated: 18.07.2025
Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.686 OF 2024

IN THE MATTER OF:

Pt. Girdhari Lal

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

REPLY ON BEHALF OF RESPONDENT NO.4/NHAI

MOST RESPECTFULLY SHOWETH:

1. The present reply is being filed by the Answering Respondent/NHAI in response to the letter petition dated 10.10.2023 wherein the Applicant has alleged that on Delhi-Saharanpur-Dehradun Expressway starting from Akshardham Temple, large number of trees have been cut in an illegal manner, causing damage to the environment and cleanliness to air.
2. The Answering Respondent denies the averment made in the letter petition regarding the illegal felling of trees as incorrect and false except specifically admitted herein. It is submitted that the present letter petition has been filed based on the alleged assumption that the Answering Respondent has illegally cut trees causing damage to the environment and cleanliness to air. Thus, the present Original Application ("OA") deserves to be dismissed as untenable.
3. The factual background of the present OA is as follows-
 - 3.1. In the year 2020, pursuant to Section 2 of the Forest (Conservation) Act 1980, the Answering Respondent submitted a proposal (No.FP/UP/ROAD/118170/ 2020) for the diversion of 4.1671 hectares of protected forest land in the State of Uttar Pradesh. The said proposal was for the construction of Six Lane National Highway stretching from the



Project Director
National Highway Authority of India

junction of the Eastern Peripheral Expressway (EPE) at Khekra to Saharanpur Bypass at Latifpur village, covering km 0.000 to km 118.533 along with the Delhi-Dehradun Economic Corridor.

- 3.2. That for the proposed project highway, the felling of 439 trees across 23 species were necessitated. The Answering Respondent duly submitted the details of trees to the Ministry of Environment, Forest and Climate Change (“MoEFCC”) in compliance with Section 2 of the Forest (Conservation) Act, 1980 and the MoEFCC’s guidelines seeking approval for tree felling. The details of the trees submitted to the MoEFCC is enumerated below:

S. No.	Botanical Name	Local Name	0 - 30	31- 60	61- 90	91- 120	121- 150 and above	151 and above	Total
1	Pterocarpus marsupium	Kanaji	2	14	14	12	2	0	44
2	Kokat	Kokat	0	1	0	2	1	0	4
3	Toona ciliata	Tun	0	1	0	0	0	1	2
4	Azadirachta indica	Neem	6	22	23	29	13	11	104
5	Holoptelea integrifolia	Papri	4	2	2	0	0	0	8
6	Ficus Virens	Pilkhan	0	5	6	5	1	0	17
7	Ficus religiosa	Peepal	2	3	3	2	1	2	13
8	Populus	Poplar	0	2	0	0	0	0	2
9	Melia azedarach	Bakayan	2	5	4	2	2	1	16
10	Morus nigra	Mulberry	3	11	2	6	2	0	24
11	Dalbergia sissoo	Shisham	1	10	1	9	3	1	25
12	Albizia lebbeck	Siris	7	32	9	8	6	2	64
13	Leucaena leucocephala	Babool	0	0	1	0	0	0	1



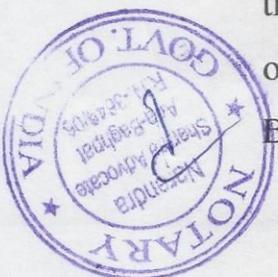
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14	Terminalia arjuna	Arjun	0	0	2	8	1	0	11
15	Ziziphus mauritiana	Beri	0	2	1	1	0	0	4
16	Prosopis juliflora	Julie flora	1	5	3	1	1	0	11
17	Fernandoa adenophylla	Cut Teak	2	16	7	3	0	0	28
18	Tectona grandis	Teak	0	0	1	0	0	0	1
19	Cordia dichotoma	Lasora	0	1	1	1	0	0	3
20	Siamese cassia	Cassia semiga	0	0	0	0	0	1	1
21	Syzygalia cumini	Jamun	1	2	0	0	0	1	4
22	Senegalia catechu	Khair	0	1	0	0	0	0	1
23	Eucalyptus globulus	Eucalyptus	0	1	3	11	11	25	51
Total	-		31	136	83	100	44	45	439

3.3. On 03.12.2021, the MoEFCC granted Stage-I clearance (File No.8B/UP/06/193/2021/FC/561) to the Answering Respondent. True copy of the Stage-I clearance granted by MoEFCC is annexed herewith and marked as **Annexure R-4/1**.

3.4. That, under the relevant provisions of Forest Conservation Act, 1980 and amendments thereafter mandates compensatory afforestation equivalent to twice the area diverted for linear projects. Thus, a total land of 8.3342 (4.1671*2) hectares was identified for compensatory afforestation in Badshahibag Van Block, Compartment No-1B, Barkala Range, Shivalik Forest Division, District Saharanpur.

3.5. On 08.12.2021, the Divisional Forest Officer (“DFO”), Baghpat intimated the Answering Respondent that the assessment of felling and uprooting of obstructing trees is done by the Forest Corporation, Meerut. The DFO, Baghpat requested the Answering Respondent to deposit an amount of



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Rs.25,15,500 towards compensatory plantation in 8.3342 hectares and Rs.33,46,181 towards the Net Present Value of 4.1671 hectares in the CAMPA and provide a copy of the challan to the DFO's office. True copy of the letter dated 08.12.2021 is annexed herewith and marked as **Annexure R-4/2**.

- 3.6. On 23.12.2021, the Answering Respondent deposited Rs.5,861,681 (Rs.2,515,500 for CA + Rs.3,346,181 for Net Present Value), in compliance with Compensatory Afforestation Fund Management and Planning Authority (CAMPA) guidelines. True copy of the receipt towards payment of fund is annexed herewith and marked as **Annexure R-4/3**.
- 3.7. It is pertinent to mention that pursuant to the permissions and the requisite approvals obtained by the concerned authorities, only 439 trees across 23 species were felled for the project highway.
- 3.8. On 11.01.2022, the Answering Respondent informed the DFO, Baghpat that it has deposited the amount towards the Compensatory Afforestation and Net Present Value in the CAMPA account. True copy of the letter dated 11.01.2022 is annexed herewith and marked as **Annexure R-4/4**.
- 3.9. On 13.06.2022, the MoEFCC granted Stage-II clearance for Proposal No.FP/UP/ROAD/118170/2020, to the Answering Respondent after submission of compliances for all the 24 nos of conditions stipulated by IRO, MoEF&CC Lucknow vide letter dated 03.12.2021. True copy of the Stage-II clearance granted by MoEFCC is annexed herewith and marked as **Annexure R-4/5**.
- 3.10. In the meanwhile, the Applicant based on its own assumption has filed a letter petition before the Hon'ble Tribunal on 10.10.2023 alleging the illegal felling of trees on the Delhi-Saharanpur-Dehradun Expressway.



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- 3.11. On 22.07.2024, the Hon'ble Tribunal exercised its *suo-moto* jurisdiction on the letter petition. The Hon'ble Tribunal constituted a committee and directed to file a factual report within a month.
- 3.12. On 28.08.2024, a field inspection was done by the Divisional Forest Officer, Baghpat alongwith Project Director, Baghpat who affirmed that no illegal felling of trees had taken place beyond the sanctioned ROW. **Annexure R-4/6.**
- 3.13. It is pertinent to note that the Joint Committee constituted by the Hon'ble Tribunal conducted the site visit on 06.09.2024 and submitted its report dated 24.09.2024 before the Hon'ble Tribunal. A perusal of the Report makes it clear that the Answering Respondent had duly obtained all approvals and no illicit felling of trees has been done by the Answering Respondent. However, the Joint Committee observed that six (6) additional trees in diameter/girth size class 20-30 cm have been felled without appropriate approval of Central Government by the UP Forest Corporation.
- 3.14. On 14.12.2024, the Divisional Forest Officer, Baghpat, Ghaziabad, Meerut, Shamli, and Saharanpur, Uttar Pradesh filed a report before the Hon'ble Tribunal. The report filed by the Divisional Director also affirms that there is no illicit tree felling beyond the sanctioned ROW.
4. With respect to the observation of the Joint Committee in its report dated 24.09.2024 regarding felling of six (6) additional trees is concerned, the Answering Respondent submits as under:
- 4.1. The Answering Respondent as a user agency has no role in the felling of the trees (including additional six (6) trees) as the role of user agency under the Forest (Conservation) Act, 1980 is primarily limited to the deposition of levies towards compensatory afforestation, NPV and other statutory



Project Director
National Highway Authority of India
PIU-Baghpat

charges. The Answering Respondent deposited the funds with UP Forest Corporation as per their demand note and has complied with the clearance conditions imposed by the Central Government while granting in-principle approval under Section 2 of Forest (Conservation) Act 1980.

4.2. In the State of Uttar Pradesh, as per prevailing rules, the Divisional Forest Officer of concerned district issues number of trees to be cut in the form of lots to Concerned Divisional Logging Manager of UP Forest Corporation i.e. a body constituted under The Uttar Pradesh Forest Corporation Act, 1974 (U.P. Act No. 4 of 1975). The said corporation is responsible to undertake removal and disposal of trees and exploitation of forest resources entrusted to it by the State Government. Hence, allotment of number of trees to be cut & cutting of trees as per lot provided by the concerned DFO is purely a matter between concerned Divisional Forest Officer & Concerned Divisional Logging Manager, and the responsibility of Answering Respondent is only limited to deposition of levies towards compensatory afforestation, NPV and other statutory charges.

4.3. It is submitted that DFO, Baghpat vide letter no.100/22-1 dated 20.07.2022 has sanctioned Lot Nos. 23, 24, 25, 26, 27, 28, 29, 30/2021-22, accounts for 261 trees and vide letter no.186/22-1 dated 29.07.2022 has sanctioned Lot Nos.31 & 32/2021-22, accounts for 184 trees, cumulatively totalling to 445 trees for felling on the project highway, which exceeds by 6 trees compared to the approved 439 trees during in Stage-I clearance.

True copy of the DFO's letter dated 20.07.2022 is annexed herewith and marked as **Annexure R-4/7**.

True copy of the DFO's letter dated 29.07.2022 is annexed herewith and marked as **Annexure R-4/8**.

4.4. It is submitted that the discrepancy of six (6) trees appears to be an inadvertent error on part of the DFO evaluators, due to inaccurate



Project Director
National Highway Authority of India
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measurement of girth size. The identification, marking, or measurement of trees is solely handled by the State Forest Department. The role of the Answering Respondent is limited to marking the proposed land area for the highway construction and ensuring compliance with the conditions of the forest clearance, including the deposition of funds, which the Answering Respondent has already complied with as also affirmed by the Joint Committee.

- 4.5. It is pertinent to note that the Divisional Forest Officer, Baghpat, Ghaziabad, Meerut, Shamli, and Saharanpur, Uttar Pradesh has admitted in the Report dated 14.12.2024 filed before the Hon'ble Tribunal as under:

“ ...That during this process, it was noted that six additional tree saplings, having girth size of 20-30 cm (approximately 6-9 cm diameter), were inadvertently felled within the ROW. That this variation is attributed to natural growth during the intervening monsoon periods and the challenges in identifying and marking smaller saplings during the initial census. That it is further stated that this variation is neither intentional nor malicious in nature and necessary steps are being taken to address this issue by the NHAI, including submission of a proposal to the competent authority for approval of additional saplings. That all actions undertaken have been in accordance with the Forest Conservation Rules and in a transparent manner. In view of the above, it was respectfully requested by the NHAI that this minor deviation be treated as an inadvertent error arising out of procedural limitations, and not as an act of malfeasance.”

- 4.6. Thus, it is evident from the aforesaid report that the trees were inadvertently felled and that the Answering Respondent has neither role nor liability towards the same. Moreover, in order to follow the due process, on request made by the DFO Baghpat vide letter dated 26.03.2025,



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the Answering Respondent has applied for permission of additional six (6) tree vide letter dated 03.04.2025.

True copy of the DFO Baghpat's letter dated 26.03.2025 is annexed herewith and marked as **Annexure R-4/9**.

True copy of the Answering Respondent's letter dated 03.04.2025 is annexed herewith and marked as **Annexure R-4/10**.

- 4.7. It is submitted that the Answering Respondent being an autonomous body set up by an act of the Parliament, NHAI Act, 1988 has always complied with the rules provided under the Forest (Conservation) Act 1980, and therefore, in addition to conditions given in Stage-I clearance, the Answering Respondent is currently undertaking significant plantation initiatives to enhance the green cover along the Delhi-Dehradun Economy Corridor as follows apart from the all applicable statutory conditions:

Delhi Dehradun Package	From Km to Km	No of Median plants under implementation	No of Avenue plants proposed for plantation
Package-I	0.00-27.00	21000	10800
Package-II	27.00-56.50	18000	14800
Package-III	56.50-82.00	16983	10200
Package-IV	82.00-119.79	18000	14800

- 4.8. In addition to above, the Answering Respondent has further carried out Miyawaki Plantation, a Japanese method that creates dense, biodiverse forests by planting native species closely together, promoting rapid growth, carbon sequestration, and wildlife support in small areas, in order to increase the green cover in cumulative 12.36-acre worth Rs.5.86 Cr. on the Package II of Delhi-Dehradun Expressway & Baghpat-Shamli Highway.

- 4.9. Further, it is pertinent to mention that the Executive Committee of the Answering Respondent on 29.11.2024 has also approved for planting 1,00,000 Bheema Bamboo Plantation under the Green Highway initiative



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for Rs.19.60 Cr. The said plantation work is in progress. True copy of the Answering Respondent's letter dated 04.12.2024 enclosing the minutes of meeting of the Executive Committee dated 29.11.2024 is annexed herewith and marked as **Annexure R-4/11**.

5. Thus, in the light of the aforesaid submissions, the Answering Respondent has neither any role in felling of the additional six (6) trees nor has any power for sanctions of Lots to UP Forest Corporation. The Answering Respondent most humbly prays that the present OA be dismissed in favour of the Answering Respondent.
6. The Answering Respondent further reserves its right to file additional reply/objection, if required, with the permission of the Hon'ble Tribunal.

THROUGH

Dated: 16.07.2025

Place: New Delhi




RESPONDENT NO.4

Project Director

National Highway Authority of India

PIU-Baghpat

M. S. Arora
Singhania & Partners LLP

Solicitors & Advocates

P-24, Green Park Extension

New Delhi-110016

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.686 OF 2024

IN THE MATTER OF:

Pt. Girdhari Lal

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...Applicant

...Respondents

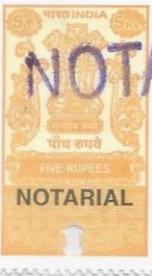
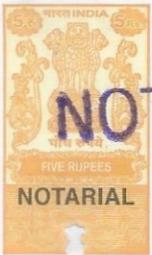
AFFIDAVIT

I, Narendra Singh S/o Sh. Birbal Singh aged about 37 years, working as Project Director at National Highways Authority of India, having office at PIU-Baghpat, do hereby on solemn affirmation state and submit as under:

1. I say that I am the authorized representative of the Respondent No.4 abovenamed and as such am conversant with the facts and circumstances of the present reply. I have been duly authorized by the Respondent No.4 to initiate and pursue the present proceedings for and on behalf of the Respondent No.4 and hence, I am competent to swear the present affidavit on the basis of the records being maintained by the Respondent No.4 in the ordinary course of its business.
2. I say that the accompanying reply has been drafted by my counsel on my instructions and I have read and understood the contents of the same. The contents of the reply are true and correct, which are reiterated herein and are not being repeated for the sake of brevity.
3. I say that the annexures filed along with the present reply are true copies of their respective originals.

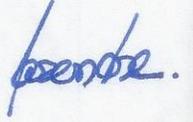
NOTARY
17-07-25

DEPONENT
Project Director
National Highway Authority of India
PIU-Baghpat



VERIFICATION:

Verified at Baghpat on this 17 day of July, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is wrong and nothing material has concealed there from.


DEPONENT

Project Director
National Highway Authority of India
PIU-Baghpat

S.N. 1221/2025
 प्रमाणित किया जाता है कि Narendra Singh s/o Sh. Birbal Singh
 मेवासी ग्राम N.H.A.I. PIU Baghpat. U.P
 जिसकी पहचान श्री S. Singh
 शपथ लेकर आज्ञा पत्र में दिये गये सूचना
 को स्वीकार किया। दिनांक 17-06-25
 समय 12:48 P.M.
 शर्मा एडवोकेट मोहरी बिगपत
17-06-25



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊ
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow



केन्द्रीय भवन, पंचम तल, सेक्टर-एच, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696
Email: rocz.lko-mef@gov.in, goimoeffrolko@gmail.com

पत्र सं०-8बी/यू.पी./06/193/2021/एफ.सी. | 561

दिनांक: 03.12.2021

सेवा में,

मुख्य वन संरक्षक(वन संरक्षण)एवं नोडल अधिकारी,
17, राणा प्रताप मार्ग,
लखनऊ, उ०प्र०।

Online Proposal No. FP/UP/Road/118170/2020

विषय: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000) 4.1671 हे० संरक्षित वनभूमि के गैर वानिकी प्रयोग एवं 439 वृक्षों के पातन की अनुमति के संबंध में।

सन्दर्भ: मुख्य वन संरक्षक(वन संरक्षण)एवं नोडल अधिकारी, उत्तर प्रदेश का पत्रांक सं०-1561/11-सी-FP/UP/Road/118170/2020, लखनऊ, दिनांक 18.11.2021.

महोदय,

उपरोक्त विषय पर मुख्य वन संरक्षक(वन संरक्षण)एवं नोडल अधिकारी, उत्तर प्रदेश का पत्रांक-164/11-सी-FP/UP/Road/118170/2020, दिनांक-14.07.2021 का आशय ग्रहण करने का कष्ट करें। जिसके द्वारा विषयांकित प्रस्ताव पर वन(संरक्षण) अधिनियम, 1980 की धारा(2) के अन्तर्गत भारत सरकार की स्वीकृति माँगी थी।

प्रकरण में विचारोपरान्त मुझे आपको यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000) 4.1671 हे० संरक्षित वनभूमि के गैर वानिकी प्रयोग एवं 439 वृक्षों के पातन की सैद्धान्तिक स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है:-

1. Legal status of the forest land shall remain unchanged.
2. Compensatory afforestation shall be taken up by the Forest Department over an area of 8.3342 ha double degraded forest land in Badshahibagh Van Block, Compartment No. 1b, Barkala Range, Shivalik Forest Division, Saharanpur at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA plantation will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
4. The State Government shall charge the Net Present Value (NPV) for the 4.1671 ha. forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.

Puro

5. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
6. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
8. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
9. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC.
10. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
11. The layout plan of the proposal shall not be changed without prior approval of Central Government.
12. No labour camp shall be established on the forest land.
13. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
14. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
15. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
16. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
17. The forest land shall not be used for any purpose other than that specified in the project proposal.
18. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
19. The KML file of the area to be diverted, the CA areas, the proposed SMC work, the proposed Catchment Area Treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details, before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.
20. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
21. DFO should submit a 'No Violation' certification while submitting compliance.
22. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
23. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through (<https://parivesh.nic.in/>).
24. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>)

After receipt of compliance report on fulfillment of all of the above conditions from the State Government, proposal will be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980, by this office.

The order for transfer of forest land to user agency shall not be issued by the State Government till final approval order for diversion of forest land is issued by Government of India.

भवदीया,



(प्राची गंगवार)

उप वन महानिरीक्षक {केन्द्रीय}

प्रतिलिपि (ईमेल द्वारा) :-

1. अति० मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन, बापू भवन, लखनऊ।
2. प्रधान मुख्य वन संरक्षक(हॉफ), वन विभाग, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
3. नोडल अधिकारी/मुख्य वन संरक्षक, कैम्पा, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
4. प्रभागीय वनाधिकारी, बागपत वन प्रभाग, बागपत।
5. परियोजना निदेशक, पी०आई०यू०-बागपत।
6. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, लखनऊ को वेबसाइट पर अपलोडिंग हेतु/आदेश पत्रावली।


(प्राची गंगवार)
उप वन महानिरीक्षक {केन्द्रीय}

Government of India
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow
Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-
2326696 Email: roc.lko-mef@gov.in, goimofrolko@gmail.com

Letter No.-8B/U.P./06/193/2021/FC/1561

Date: 03.12.2021

To,

The Chief Conservator of Forests (Forest Conservation) & Nodal Officer,
17, Rana Pratap Marg,
Lucknow, Uttar Pradesh.

Online Proposal No. FP/UP/Road/118170/2020

Subject: Regarding permission for non-forestry use of 4.1671 hectare conserved forest land and felling of 439 trees for Development of Six lane National Highway from the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

Reference: Chief Forest Conservator (Forest Conservator) and Nodal Officer, Uttar Pradesh's letter no.1561/11-C-FP/UP/Road/118170/2020 Lucknow dated 18.11.2021

Sir,

On the above subject, please take help of letter no. 164/11-C-FP/UP/Road/118170/2020, dated 14.07.2021 of Chief Conservator of Forests (Forest Conservation) and Nodal Officer, Uttar Pradesh. By which the approval of the Government of India was sought on the subject proposal under Section (2) of the Forest (Conservation) Act, 1980.

After considering the matter, I am directed to inform you that the Central Government Development of Six Line National Highway from the junction of Eastern Peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to Km.118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (Km.0+000 to 27+000) Provides in-principle approval for non-forestry use of 4.1671 hectares of protected forest land and felling of 439 trees on the following conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Compensatory afforestation shall be taken up by the Forest Department over an area of 8.3342 ha double degraded forest land in Badshahibagh Van Block, Compartment No. 1b, Barkala Range, Shivalik Forest Division, Saharanpur at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA plantation will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
4. The State Government shall charge the Net Present Value (NPV) for the 4.1671 ha. forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.
5. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
6. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
8. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
9. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC.
10. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
11. The layout plan of the proposal shall not be changed without prior approval of Central Government.

12. No labour camp shall be established on the forest land.
13. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
14. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
15. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
16. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
17. The forest land shall not be used for any purpose other than that specified in the project proposal.
18. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
19. The KML file of the area to be diverted, the CA areas, the proposed SMC work, the proposed Catchment Area Treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details, before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.
20. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
21. DFO should submit a 'No Violation' certification while submitting compliance.
22. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
23. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through (<https://parivesh.nic.in/>).
24. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>

After receipt of compliance report on fulfillment of all of the above conditions from the State Government, proposal will be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980, by this office.

The order for transfer of forest land to user agency shall not be issued by the State Government till final approval order for diversion of forest land is issued by Government of India.

Sincerely,
(Prachi Gangwar)
Deputy Inspector General of Forests (Central)

Copy (by email):-

1. Additional Chief Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh, Bapu Bhawan, Lucknow.
2. Principal Chief Conservator of Forests (HOF), Forest Department, 17, Rana Pratap Marg, Lucknow, U.P.
3. Nodal Officer / Chief Conservator of Forests, CAMPA, 17, Rana Pratap Marg, Lucknow, U.P.
4. Divisional Forest Officer, Baghpat Forest Division, Baghpat.
5. Project Director, PIU-Baghpat.
6. Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Lucknow for uploading on website/order file.

03.12.2021
(Prachi Gangwar)
Deputy Inspector General of Forests (Central)

//True Translated Copy//

365

कार्यालय प्रभागीय वनाधिकारी, बागपत वन प्रभाग, बागपत।

पत्रांक 919 /14-1, दिनांक, बागपत 08 दिसम्बर 2021.

सेवा में,

परियोजना निदेशक,

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,

परियोजना क्रियान्वयन इकाई, बागपत,

फेन्डस कॉलोनी, निकट पी.डब्ल्यू.डी. गेस्ट हाउस, बडीत रोड,

जिला-बागपत-250609.

Team 05
for
necessary action
Su. cast
10.12.21
M/S MSV

विषय:- Development of Six lane National Highway From the junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur village from 0.000 to Km 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Priyojana, Package-1 (Km 0+000 to 27+000) (Proposal no. FP/UP/ROAD/118170/2020)

सन्दर्भ:- 1-भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, लखनऊ का पत्रांक -8बी/यू0पी0/06/193/2021/एफ0सी0/561, दिनांक 03.12.2021.

2-मुख्य वन संरक्षक/नोडल अधिकारी, उ0प्र0 लखनऊ का पत्रांक 1699/FP/UP/ROAD/118170/2020, दिनांक 07.12.2021

महोदय,

कृपया उपरोक्त सन्दर्भित पत्रों का सन्दर्भ ग्रहण करने करें, जिसके मध्यम से भारत सरकार द्वारा विषयक प्रकरण से सम्बन्धित प्रस्ताव में सशर्त सैद्धान्तिक स्वीकृति प्रदान कर दी गई है।

अतः भारत सरकार द्वारा निर्गत सैद्धान्तिक स्वीकृति दिनांक 03.12.2021 में उल्लिखित शर्त सं0 3 व 4 के अनुपालन हेतु धनराशि का आकलन नियमानुसार है:-

क्र0 सं0	शर्त सं0	मद	धनराशि (रु0 में)	भुगतान किये जाने सम्बन्धित विवरण
1	2	3	4	5
1	3	8.3342 हे0 अवनत भूमि में क्षतिपूरक वृक्षारोपण एवं 10 वर्षों के अनुक्षण हेतु आवश्यक धनराशि	2515500.00	प्रयोक्ता एजेन्सी के ई-पोर्टल के माध्यम से उत्पन्न चालान से
2	4	4.1671 हे0 संरक्षित वन भूमि का शुद्ध वर्तमान मूल्य (NPV) की धनराशि (रु0 8.03 लाख प्रति हे0)	3346181.00	
योग			5861681.00	

3- परियोजना में बाधक 439 वृक्षों का रु0 10/-प्रति वृक्ष की दर से छपान हेतु रु0 4390.00 (रुपये- चार हजार तीन सौ नब्बे मात्र) की धनराशि का "प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, मेरठ (Divisional Director Social Forestry Division Meerut)" के नाम देय ड्राफ्ट इस कार्यालय को उपलब्ध करायें।

4- वृक्षों का कटान व ढुलान एवं जड़ खुदान का आंकलन/आगणन वन निगम, मेरठ द्वारा किया जाता है। अतः बाधक वृक्षों का कटान व ढुलान एवं जड़ खुदान आदि का आगणन वन निगम, मेरठ द्वारा उपलब्ध कराया जायेगा।

National Highways Authority of India
Office No. - 118170/2020 - Bagpat
Dated: 09/12/2021
Signature: 19440

P.T.O.

अतः भारत सरकार के उपरोक्त सन्दर्भित पत्र की छाया प्रति सलग्न कर इस आशय में प्रेषित है कि कृपया आप सैद्धान्तिक स्वीकृति में उल्लिखित शर्त सं० 3 के अनुपालन में 8.3342 हे० अवनत भूमि में क्षतिपूर्क वृक्षारोपण एवं 10 वर्षों के अनुरक्षण हेतु आवश्यक धनराशि रू० 2515500.00 (रू० पच्चीस लाख पन्द्रह हजार पांच सौ मात्र) एवं शर्त सं० 4 के अनुपालन में 4.1671 हे० संरक्षित वन भूमि का शुद्ध वर्तमान मूल्य (NPV) (रू० 8.03 लाख प्रति हे० की दर से) की धनराशि रू० 3346181.00 (रू० तैतीस लाख छियालिस हजार एक सौ इक्यासी मात्र) प्रयोक्ता एजेन्सी के ई-पोर्टल के माध्यम से उत्पन्न चालान से कैम्पा फण्ड में जमा करने का कष्ट करें तथा साथ ही भारत सरकार द्वारा निर्गत सैद्धान्तिक स्वीकृति दिनांक 03.12.2021 में उल्लिखित समस्त शर्त सं० 1 से 24 तक की अनुपालन आख्या/प्रमाण पत्र पाँच प्रतियों में इस कार्यालय को आप द्वारा कैम्पा फण्ड में जमा की गयी समस्त धनराशियों के Paid Challan की प्रतियां भी उपलब्ध कराने का कष्ट करें, जिससे प्रकरण में विधिवत स्वीकृति निर्गत कराने हेतु सैद्धान्तिक स्वीकृति में उल्लेखित शर्तों की अनुपालन आख्या उच्च स्तर को प्रेषित की जा सके।

सलग्न- उपरोक्तानुसार।

भवदीय



प्रभागीय वनाधिकारी

बागपत वन प्रभाग

बागपत

पत्रांक — /14-1, उक्त, दिनांकित।

प्रतिलिपि:- मुख्य वन संरक्षक/नोडल अधिकारी, उ०प्र० लखनऊ को सूचनार्थ प्रेषित।

प्रतिलिपि:- वन संरक्षक/क्षेत्रीय निदेशक, सामाजिक वानिकी, मेरठ वृत्त, मेरठ को सूचनार्थ प्रेषित।

प्रभागीय वनाधिकारी

बागपत वन प्रभाग

बागपत

Office of the Divisional Forest Officer, Baghpat Forest Division, Baghpat

Letter No. 919/14-1, dated, Baghpat 8 December 2021.

To,

Project Director,
National Highways Authority of India,
Project Implementation Unit, Baghpat,
Fundas Colony, Near PWD Guest House,
Baraut Road, District-Baghpat-250609.

Subject:- Development of Six lane National Highway From the junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur village from 0.000 to km 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Priyोजना, Package-1 (Km 0+000 to 27+000) (Proposal no. FP/UP/ROAD/118170/2020)

Reference:- 1- Government of India, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Lucknow, letter no. 8B/UP/06/193/2021/FC/561, dated 03.12.2021.
2- Letter No. 1699/FP/UP/ROAD/118170/2020 of Chief Conservator of Forests/Nodal Officer, Uttar Pradesh, Lucknow, dated 07.12.2021

Sir,

Please refer to the above referred letters through which Government of India has accorded conditional in-principle approval to the proposal in the subject matter.

Therefore, the assessment of the amount for compliance with condition no. 3 and 4 mentioned in the in-principle approval dated 03.12.2021 issued by the Government of India is as per rules:-

serial no.	condition no.	Item	Amount (in Rs.)	Payment related details
1	2	3	4	5
1	3	Funds required for compensatory plantation in 8.3342 hectares of	2515500.00	From the challan generated through e-portal

		degraded land and its maintenance for 10 years		of the user agency
2	4	Net present value (NPV) amount of 4.1671 hectares of protected forest land (Rs. 8.03 lakh per hectare)	3346181.00	
Sum			5861681.00	

- 3- Provide a draft of Rs. 4390.00 (Rupees Four Thousand Three Hundred Ninety only) payable in the name of “**Divisional Director Social Forestry Division Meerut**” to this office for felling of 439 trees which are obstructing the project at the rate of Rs. 10/- per tree.
- 4- The assessment/assessment of felling and uprooting of trees is done by Forest Corporation, Meerut. Hence, the assessment of felling, uprooting of obstructing trees etc. will be provided by Forest Corporation, Meerut.

Therefore, a photocopy of the above referred letter of the Government of India is enclosed with this intention that you please deposit the amount of Rs.2515500.00 (Rs. Twenty Five Lakhs Fifteen Thousand Five Hundred only) required for compensatory plantation and maintenance for 10 years in 8.3342 hectares of degraded land in compliance with condition No.3 mentioned in the in-principle approval and the amount of Rs.3346181.00 (Rs. Thirty Three Lakhs Forty Six Thousand One Hundred Eighty One only) of the Net Present Value (NPV) (at the rate of Rs.8.03 lakhs per hectare) of 4.1671 hectares of protected forest land in compliance with condition No. 4 in the CAMPA Fund from the challan generated through the e-portal of the user agency and also kindly submit the compliance report of all the conditions No.1 to 24 mentioned in the in-principle approval dated 03.12.2021 issued by the Government of India. Please also provide this office with copies of the Paid Challan of all the amounts deposited by you in the CAMPA Fund in five copies of the certificate, so that the compliance report of the conditions mentioned in the in-principle approval can be sent to the higher level for issuing formal approval in the matter.

Enclosed - As above.

Sincerely

Divisional Forest Officer,
Baghpat Forest Division,
Baghpat

Letter No./14-1, dated above

Copy:- Sent to Chief Forest Conservator / Nodal Officer, U.P. Lucknow for information.

Copy to:- Conservator of Forests / Regional Director, Social Forestry, Meerut Circle, Meerut for information.

Divisional Forest Officer,
Baghpat Forest Division,
Baghpat

// True Translated Copy //

Attachment - I

Online payment history made by User Agency under CAMPA

Help



Sno.	Proposal Detail	Application_No	Application No (New)	Date of IN-PRINCIPLE	Amount to be Paid/Amount Paid (In Rs.)	Payment Status	Payment Detail	Demand Letter
1	<p>FP/UP/ROAD/118170/2020 (../viewreport.aspx?pid=FP/UP/ROAD/118170/2020)</p> <p>Development of 6 lane National Highway from the junction of Eastern Peripheral Expressway at Khelra to Saharanpur Bypass at Latifpur village from km 0.000 to km 118.533 of Delhi to Dehradun Economic C</p>	ROAD1181702020865	61118170865	03 Dec 2021	CA: 2515500/- , Addl CA : 0/- PCA: 0/- , CAT : 0/- Safety Zone: 0/- , Addl PA : 0/- NPV: 3346181/- , Other Charges : 0/- Other Charges1 : 0/- Other Charges2 : 0/- Other Charges3 : 0/- Total : 5861681/-	Paid	Fund Demand Verified by : 17 Dec 2021 Nodal Officer On Bank Name : Union Bank Of India Mode of Payment : NEFT/RTGS (Challan) Challan Generated On : 18 Dec 2021 Transaction Date : 23 Dec 2021	Demand Letter (../writereaddata/Fundpdf/171220210655512596_FPUPROAD1181702020_User_Fund_Demanded_68987.px) Generated Challan (../UserAccount/Neft_Challan.aspx?pid=ROAD1181702020865)

3-12-2021 14:46	23-12-2021				SWEEP-IN CREDIT - 8598206000001		18481	58.00	5,058.00
3-12-2021 14:46	23-12-2021				RTGS Dr-ICIC0001783-UPPCL EEEDD BUDHANA-GMTNGR-LKN-CNRBR52021122373912848		18481	9,41,006.00	5,000.00
3-12-2021 7:08:45	23-12-2021				RTGS 00 00 TO 11.00 ABOVE 5L SC		18481	58.00	5,000.00
3-12-2021 7:08:45	23-12-2021				SWEEP-IN CREDIT - 8598206000001		18481	58.00	5,058.00
3-12-2021 7:08:45	23-12-2021				RTGS Dr-UBIN0903710-UTTAR PRADESH CAMPA FUND-GMTNGR-LKN-CNRBR52021122373912597		18481	58,61,681.00	5,000.00

Select Download Format:

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Download

संजय कुमार मिश्रा/Sanjay Kumar Mishra
 परियोजना निदेशक/Project Director
 पी.आई.ए. - बगपत P.I.U.-Baghat

₹
11/12/22



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India

(सड़क परिवहन और राजमार्ग मंत्रालय)
(Ministry of Road Transport & Highways)
परियोजना क्रियान्वयन इकाई - बागपत
Project Implementation Unit, Baghpat
फ्रेंड्स कॉलोनी, निकट पी.डब्लू.डी. गेस्ट हाउस, बडौत रोड, जिला-बागपत - 250609
Friends Colony, Near PWD Guest House, Baraut Road, District Baghpat - 250609

Annexure R-4/4

टेलीफोन: 0121-222297-25
ई-मेल : piu.baghpat@gmail.com
piubaghpat@nhai.com



भारतमाला
प्रगति के पथ पर अग्रसर
BHARATMALA
ROAD TO PROSPERITY

NHAI/PIU-BPT/1022/2020/D-7655

Date: 11.01.2022

To,

The Divisional Forest Officer, Baghpat
Baghu road, Meerut Rd,
Near Sugar Mill, Baghpat, 250609

Sub: Development of 6 lane National Highway from the junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur village from km 0.000 to km 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojana. Package-1 (km 0+00 to 27+000).
(Online proposal no- FP/UP/ROAD/118170/2020.)

Ref: 1. You letter no. 976/14-1 dated 21/12/2021
2. Stage-I clearance by MoEFCC, RO Lucknow vide letter no. 8B/UP/06/193/2021/FC/ 561 dated 03.12.2021

युवा कंसिपि

Please refer to the above captioned subject and aforementioned reference.

11/1/2022

We herewith submitting the compliance of stipulated conditions under stage-I Forest Clearance in 5 sets of above cited project.

3. Further, to comply condition no 22 ("DFO should submit a 'No Violation' certification while submitting compliance") of this stage-I Forest Clearance, a NO Violation Certificate is required to be issued from your office.

Being a priority project, it is kindly requested to do the needful for onward submission/processing and approval of compliance under Stage-I stipulated conditions.

Thanking You,

Encl: As above.

Project Director
NHAI-PIU, Baghpat

Stage-1 compliance of condition stipulated in terms of Forest Clearance (FC) which has been accorded by MoEFCC Regional office (North Central Zone), Lucknow vide letter no: - 8B/UP/06/193/2021/FC/561; dated 3/12/2021.

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000) 4.1671.

Online Proposal No: - FP/UP/ROAD/118170/2020

S.NO	Stipulated Condition	COMPLIANCE
1	Legal status of the forest land shall remain unchanged.	Agreed, Undertake that legal status of the Forest Land will not be changed and will remain be the same as it is.
2	Compensatory afforestation shall be taken up by the Forest Department over an area of 8.3342 ha double degraded forest land in Badshahibagh Van Block, Compartment No. 1b, Barkala Range, Shivalik Forest Division, Saharanpur at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.	Agreed and complied. The cost of Compensatory afforestation is already deposited in CAMPA account and it is also updated on https://parivesh.nic.in/ , details of the same is attached as Attachment-1 (Receipt of payment). The species of plants will be selected by forest department suitable as per the site suitability
3	The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA plantation will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	Agreed and complied. Demand notes against CA and NPV amounting Rs.5861681.00 has been issued by DFO Baghpat vide letter no.919/14-1 on dated 08/12/2021. Against the demand notes, the same amount is deposited in CAMPA account. May please refer Attachment-1 . (Receipt of payment).
4	The State Government shall charge the Net Present Value (NPV) for the 4.1671 ha. forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008,	Agreed and complied Amount against NPV calculated for 4.1671 ha of forest Land is already deposited in CAMPA account, please refer Attachment-1 . (Receipt of payment).

संजय कुमार मिश्रा/Sanjay Kumar Mishra
परियोजना निदेशक/Project Director
पी०आई०यू०-वा०-भाग-22, Baghpat

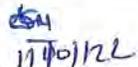
	.24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.	
5	Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.	Agreed and will be complied Undertake that in case the rate of NPV is increased by Hon'ble Supreme Court of India / Government of India, the project proponent is fully agreed to bear it and will be reimbursed / deposited the same to the Forest Department on time. Undertaking for the same is in forest land diversion proposal and copy of the same is again being attached with this compliance letter. May please refer Attachment-2.
6	User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.	Agreed and noted Undertake that minimum number of trees will be felled as much as possible for proposed road which are already enumerated and certified by Forest Department. It is already ensured that no extra tree shall be felled other than identified 439 nos. trees. Keeping in view of road user safety, all effort for saving tree will be made during cutting of tree under supervision of the concerned forest department. The cost for tree cutting will be deposited with the State Forest Department by the User Agency as per demand note of forest department.
7	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.	Agreed and complied Full compliance of FRA, 2006 is ensured prior to award of stage-I approval. FRA certificate is already attached with Forest Land Diversion Proposal. May Please refer Attachment-3 (FRA Certificate of District Collector)
8	Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.	Agreed and will be complied. This is to say that there is no Protected Area along the project road. Strip plantation along the road/cross road and canal is notified as Protected Forest Speed regulation signage will also be installed at appropriate location as per IRC guideline (IRC: SP: 55:2015 & IRC: SP:67-2012) and also as per suggestions of concerned forest department to aware the drivers and other road users.
9	The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW/NBWL/FAC/REC.	Agreed and will be complied This is to say that there is no Protected Area along the project road. Strip plantation along the road/cross road and canal is notified as Protected Forest. Since, there is no protected area along the project road CWLW/NBWL recommendation is not sought/given. Appropriate number under / over pass / cross drainages are already incorporated in design.

	User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.	Agreed and complied Being a green field alignment, project is categorized as Category A project, and it attracts Environmental clearance. Further, Environmental Clearance is already granted to this proposed project road on 258th meeting of EAC dated 18.03.2021 (File no. 10-44/2020-1A. II, Online Proposal No. IA/UP/NCP/162955/2020).
11	The layout plan of the proposal shall not be changed without prior approval of Central Government.	Agreed and will be complied. This is to undertake that Layout plan of proposed project will not be changed without permission of Central Government.
12	No labour camp shall be established on the forest land.	Agreed and will be complied. This is to undertake that no unauthorized labour camp /construction yard will be established on diverted Forest land or in nearby forest area.
13	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	Agreed and will be complied. This is to undertake that for the purpose of cooking, User Agency through construction contractor, commercial LPG will be provided to all construction workers.
14	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	Agreed and will be complied. Undertake that pillar marking with geo-coordinates (both ways backward & Forward) at the boundary of forest land diverted, will be done under supervision of forest department. Also, a Map/ Board will be erected showing coordinates of boundary where forest land has been diverted. The cost of it will be borne by user agency (NHAI-PIU Baghpat, Uttar Pradesh).
15	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.	Agreed and noted. It is ensured that no new road/haul road will be constructed for travelling or transportation of construction material for construction of project road other than forest land diverted and which forest clearance accorded.
16	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.	Not applicable in NHAI project. In this regard Letter of Uttar Pradesh state govt. vide letter no. 35075 on Dated 9/01/2013 is attached. Please refer Attachment- 4.
17	The forest land shall not be used for any purpose other than that specified in the project proposal.	Agreed and will be complied This is to undertake that forest land will not be used for any purpose other than the proposed road project.
18	The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.	Noted and agreed that, diverted forest land for proposed project will not be transferred to any other agencies, department or individual under any circumstances without prior permission of the Central Government.

19	The KML file of the area to be diverted, the CA areas, the proposed SMC work, the proposed Catchment Area Treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details, before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.	Agreed and will be compiled This is to state that the KML file of the area to be diverted and the CA areas is already provided to forest department and it will be uploaded on e-greenwatch portal (http://egreenwatch.nic.in). If any proposed SMC work, the proposed Catchment Area, Treatment area and the WLMP area is provisioned by the concerned Forest Department it shall be uploaded on the e-green watch portal with all requisite details, before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval.
20	Violation of any of these conditions will amount to violation of Forest (Conservation) Act. 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.	Agreed, as of now no violation of Forest conservation Act, 1980 has been committed on this project. User Agency, NHAI-PIU Baghpat, Uttar Pradesh will adhere all the conditions mentioned in stage-1 Forest Clearance of this project. In case any violation reported, User Agency will be fully responsible for it and appropriate action might be initiated.
21	DFO should submit a 'No Violation' certification while submitting compliance.	Agreed User Agency (NHAI-PIU Baghpat) has sought for 'No Violation' certificate from office of DFO Baghpat and will be submitted along with this stage-I compliance.
22	Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.	Agreed, This is to undertake that all the conditions/directions issued by MoEF&CC from time to time in the interest of conservation and development of forest & wildlife will be complied.
23	All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (https://parivesh.nic.in).	Agreed and noted, amount against NPV and CA is already deposited in CAMPA, receipt of funds deposited in CAMPA account is attached, please refer Attachment-1. (Receipt of payment) and the same will be uploaded on MoEFCC web portal https://parivesh.nic.in/ .
24	The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).	Agreed and noted, the compliance of conditions stipulated in in-principal approval of this project will be uploaded on MoEFCC web portal https://parivesh.nic.in/ .

Date 10/01/2022

Place: - Baghpat


 Project Director
 NHAI-PIU Baghpat
 Uttar Pradesh
 पारिवेशन निदेशक/Project Director
 पी.आइ.यू.-बागपत/P.I.U.-Baghpat
 Name: - Sanjay Kumar Mishra

Signature & Seal

Attachment - I

Online payment history made by User Agency under CAMPA

Help



Sno.	Proposal Detail	Application_No	Application No (New)	Date of IN-PRINCIPLE	Amount to be Paid/Amount Paid (In Rs.)	Payment Status	Payment Detail	Demand Letter
1	FP/UP/ROAD/118170/2020 (../viewreport.aspx?pid=FP/UP/ROAD/118170/2020) Development of 6 lane National Highway from the junction of Eastern Peripheral Expressway at Khelra to Saharanpur Bypass at Latifpur village from km 0.000 to km 118.533 of Delhi to Dehradun Economic C	ROAD1181702020865	61118170865	03 Dec 2021	CA: 2515500/- , Addl CA : 0/- PCA: 0/- , CAT : 0/- Safety Zone: 0/- , Addl PA : 0/- NPV: 3346181/- , Other Charges : 0/- Other Charges1 : 0/- Other Charges2 : 0/- Other Charges3 : 0/- Total : 5861681/-	Paid	Fund Demand Verified by : 17 Dec 2021 Nodal Officer On Bank Name : Union Bank Of India Mode of Payment : NEFT/RTGS (Challan) Challan Generated On : 18 Dec 2021 Transaction Date : 23 Dec 2021	Demand Letter (../writereaddata/Fundpdf/171220210655512596_FPUPROAD1181702020_User_Fund_Demanded_68987.px) Generated Challan (../UserAccount/Neft_Challan.aspx?pid=ROAD1181702020865)

3-12-2021 14:46	23-12-2021				SWEEP-IN CREDIT - 8598206000001		18481	58.00	5,058.00
3-12-2021 14:46	23-12-2021				RTGS Dr-ICIC0001783-UPPCL EEEDD BUDHANA-GMTNGR-LKN-CNRBR52021122373912848		18481	9,41,006.00	5,000.00
3-12-2021 7:08:45	23-12-2021				RTGS 00 00 TO 11.00 ABOVE 5L SC		18481	58.00	5,000.00
3-12-2021 7:08:45	23-12-2021				SWEEP-IN CREDIT - 8598206000001		18481	58.00	5,058.00
3-12-2021 7:08:45	23-12-2021				RTGS Dr-UBIN0903710-UTTAR PRADESH CAMPA FUND-GMTNGR-LKN-CNRBR52021122373912597		18481	58,61,681.00	5,000.00

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संजय कुमार मिश्रा/Sanjay Kumar Mishra
 परियोजना निदेशक/Project Director
 पी.आर.ई.ओ.-राजपुरा P.I.U.-Baghat

Annexure - 16

Undertaking/certificate for bearing additional cost for increased NPV rate in future

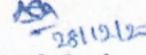
Name of Proposal- "Development of 6 lane National Highway from the junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur village from km 0.000 to km 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojana. Package-1 (km 0+0 to km 27+000)".

Certify that in future, if the rate of NPV is increased by Honourable Supreme Court of India / Government of India, the project proponent is fully agreed to bear it and will be reimbursed / paid the same to the Forest Department on time.

Date 28/12/2020

Place: - Baghpat

Project Director
NHAI-PIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra


Signature & Seal
Project Director
National Highway Authority of India
PIU-Baghpat


11/01/22
संजय कुमार मिश्रा/Sanjay Kumar Mishra
परियोजना निदेशक/Project Director
पी०आई०ए० - बगपत/P.I.U.-Baghpat

जिलाधिकारी महोदय, बागपत।

378

कृपया नोट सीट क्रमांक-1 पर आपकी टिप्पणी आदेश दिनांक 15.04.2021 के क्रम में दिनांक 09.06.2021 को आपकी अध्यक्षता में प्रस्तावित परियोजना राष्ट्रीय राजमार्ग प्राधिकरण-पी0आई0यू0, बागपत द्वारा बागपत वन प्रभाग, बागपत के अन्तर्गत "राष्ट्रीय राजमार्ग प्राधिकरण द्वारा भारतमाला परियोजना के तहत इस्टर्न पेरिफेरल एक्सप्रेसवे के जंक्शन (खेकडा ग्राम, किलोमीटर 0.000) से सहारनपुर बाईपास (लतीफपुर ग्राम किलोमीटर 118.533) तक दिल्ली देहरादुन इकोनोमिक कॉरीडोर का प्रस्तावित 06 लेन अभिगम नियंत्रित हरित एक्सप्रेसवे राष्ट्रीय राजमार्ग विकास, पैकेज-1 (कि0मी0 0+000 से 27+000) के निर्माण हेतु जनपद बागपत में प्रभावित होने वाली 4.1671 है0 संरक्षित वन भूमि हस्तान्तरण हेतु वन संरक्षण अधिनियम 1980 के अन्तर्गत आनलाईन प्रस्ताव संख्या FP/UP/ROAD/118170/2020 के सम्बन्ध में बैठक आहूत की गयी।

उक्त प्रस्ताव में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्रांक FNO-11-09/98- एफ0सी0 दिनांक 28.10.2014 के अनुसार अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम-2006 के अन्तर्गत आपके स्तर से निम्नानुसार प्रमाण पत्र निर्गत किया जाना अपेक्षित है।

"Certificate from the concerned district collector to the effect that the forest land proposed to be diverted is plantation which was notified as "forest" less than 75 years prior to the 13th day of December 2005 and is located in villages having no recorded population of Scheduled tribes as per the census-2001 and the census 2011"

दिनांक 09.06.2021 को आहूत बैठक में सर्वसम्मति से लिये गये निर्णय के अनुसार कार्यस्थल के निकटस्थ ग्रामों यथा:- मवीकला, काटा, पाली, अहैडा, कासमाबाद उर्फ दुडभा, टटीरी, बाघू, संतोषपुर, मुकरबपुर, नरोजपुर गुर्जर, सरूरपुर कलों, सुजरा, सादुल्लापुर, अलावलपुर, बाम, ओसिक्का, इदरीशपुर, हिलवाडी, बडका, गुराना, लतीफपुर सभाखेडी, वाजिदपुर, लौहडडा तहसील- बागपत, खेकडा एवं बडौत जनपद बागपत की आबादी में अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासियों की जांच की जानी है।

उक्त परियोजना में प्रस्तावित भूमि 4.1671 है0 शासन की विज्ञप्ति दिनांक 10.02.1960 द्वारा घोषित संरक्षित वन भूमि से संबंधित है। इस परियोजना के अन्तर्गत प्रभावित होने वाले ग्रामों में निवासरत ग्रामीणों की जांच ऑनलाईन जनगणना रिपोर्ट 2001 एवं 2011 से की गयी, जिसमें अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी की कोई आबादी उपरोक्त ग्रामों में निवासरत नहीं पायी गयी।

अतः उक्त के संदर्भ में वांछित प्रमाण पत्र जारी करना चाहे।

प्रभागीय वन अधिकारी, जिला ससाज कैल्याण अधिकारी, अपर जिलाधिकारी (वि0/रा0)
बागपत। बागपत। बागपत।

पताका - 4

11/06/22

संजय कुमार मिश्रा/Sanjay Kumar Mishra
परियोजना निदेशक/Project Director
पी0आई0यू0-बागपत/P.I.U.-Bagpat
Dy. Manager (Tech.)
National Highway Authority of India
PIU-Bagpat

11/06/22
जिलाधिकारी
बागपत।

FORM-I

(for plantations on non-forest land and notified as "protected forest" on or after 13 December 1930 and located in villages having no recorded Scheduled Tribe Population as per 2001 and 2011 census)

[Rule 6(3) (e) of Forest (Conservation) Rules 2003 as amended up to date]

Government of Uttar Pradesh

Office of District Collector Baghpat

No. 2013/14-1 Dated. 28/06/2021.

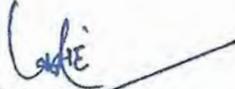
TO WHOMSOEVER IT MAY CONCERN

In compliance of the Rule 6(3)(e) of the Forest (Conservation) Rules, 2003 [as amended vide the Forest (Conservation) Amendment Rules 2014; Forest (Conservation) second Amendment Rules 2014; and Forest (Conservation) Amendment Rules 2016] it is certified that 4.1671 hectares of forest land proposed to be diverted in favour of NHAI, PIU Baghpat, Uttar Pradesh, for "6 lane National Highway from the junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur village from km 0.000 to km 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojana. Package-1 (km 0+00 to 27+000)" in the State of Uttar Pradesh falls within the jurisdiction of village(s): -Mavikala, Katha, Pali, Ahera, Kashmabad, UrfDudbha, Tatiri, Baghu, Santoshpur, Mukarampur, Norozpur Goojar, Sarcorpur Kalan, Sujra, Shadulpur, Alawalpur, Bam, Osikka, Idrishpur, Hilwari, Baraka, Gurana, Latifpur Sabia Kheri, Vazidpur, Lohadda in Baghpat, Khekra and Baraut tehsils having no recorded population of Scheduled Tribes as per Census of India 2001 and 2011. It is further certified that:

a) The Protected Forest (s) namely (linear plantation along the road and the canal) involved in the above villages are plantations raised on non-forest land on or after 13 December 1930 and were notified as PF videnotification no (s)- 4041/XIV dated: - October 15, 1954

b) Therefore, these PFs neither have residing Scheduled Tribes nor have Other Traditional Forest Dwellers (residing in the PFs for more than 75 years) having rights recognized under Forest Rights Act, 2006.

Encl.: As above.


(Kalyan Singh)
Divisional Forest Officer
Baghpat


जिलाधिकारी
बागपत।
(Raj Kamal Yadav)
District Magistrate
Baghpat


11/06/22

संजय कुमार मिश्रा/Sanjay Kumar Mishra
परियोजना निदेशक/Project Director
पी०आई०यू०-बागपत/P.I.U.-Baghpat

संख्या 114-2-600 (51)/1999, दिनांक 19 जुलाई, 1999

जनवरी 2013

35075

12/11/13

कार्यालय-ज्ञाप

Encl-5

वन (संरक्षण) अधिनियम-1980 की धारा-2 के अनुसार वनभूमि पर किसी भी प्रकार का गैर वानिकी कार्य भारत सरकार, पर्यावरण एवं वन मंत्रालय की बिना पूर्वानुमति के नहीं किया जा सकता है। इन मामलों में भारत सरकार से उक्त अधिनियम के तहत वन अनुमति वनभूमि का गैर वानिकी प्रयोग नहीं किया जा सकता है। इन मामलों में भारत सरकार से उक्त अधिनियम के तहत वनभूमि के गैर वानिकी उपयोग करने की स्वीकृति प्राप्त होने के उपरान्त वनभूमि के गैर वानिकी प्रयोग के आदेश जारी किये जाने के सम्बंध में कार्यालय-ज्ञाप संख्या-मं0-666/14-2-600 (51)/1999, दिनांक 19 जुलाई, 1999 के प्रस्तर-1 में प्राविधानित व्यवस्था निम्नवत् है :-

(1)- चूंकि वन विभाग स्वयं एक सेवा विभाग है, अतः किसी दूसरे सेवा विभागों को वनभूमि का हस्तान्तरण वित्त विभाग के कार्यालय ज्ञाप संख्या: ए-2/75/दस-77/14(4)/74, दिनांक: 3-2-1977 द्वारा प्रतिनिधित्वित अधिकारों के अनुसार वनभूमि निःशुल्क हस्तान्तरित किये जाने के आदेश मा0 वन मंत्री जी के अनुमोदन के उपरान्त जारी किये जाते हैं। ऐसे मामलों में वित्त विभाग की सहमति की आवश्यकता नहीं होती है।

प्रदेश सरकार के विभिन्न गैर सेवा विभागों (वाणिज्यिक भारत सरकार के विभागों को वनभूमि का हस्तान्तरण वर्तमान बाजार दर पर मूल्य प्राप्त करके किया जाता है और आदेश वित्त विभाग की सहमति से जारी किये जाते हैं।

(3)-प्रदेश सरकार के विभिन्न उपक्रमों (यथा-30प्र0 वन निगम, 30प्र0य0अधि0प0आदि) तथा भारत सरकार के विभिन्न उपक्रमों (यथा-एन0टी0पी0सी0, एन0 एच0 पी0सी0 एवं पावर ग्रिड कारपोरेशन आफ इंडिया आदि) एवं विभिन्न गैर सरकारी संस्थानों को वनभूमि का हस्तान्तरण वन विभाग द्वारा जारी शासनादेश दिनांक 2-7-1979 के अनुसार वर्तमान बाजार दर पर मूल्य (प्रीमियम) व उसके 10 प्रतिशत घनराशि के बराबर वार्षिक लीज रेन्ट के भुगतान के आदेश पर किया जाता है तथा आदेश वित्त विभाग की सहमति से जारी किये जाते हैं।

2- उक्त कार्यालय द्वारा दिनांक 13-7-2013 को जारी अधिसूचना के निर्णय दिनांक 07-01-2013 से वारिष्ठ आयोगों के अनुसूचक के आंशिक संशोधन किया जाता है -

"भारतीय, राष्ट्रीय राजमार्ग प्रधिकरण को कार्यालय-आप दिनांक 10-7-1999 के प्रसार-1(3) के अनुसार वास्तव में पर मूल्या (पीआयएम) व उसके 10 वारिष्ठ आयोगों के बराबर वार्षिक सीख वेत के सुवर्णांक के परिचय से पूरा प्रदान किया जाता है।"

3- उक्त के अतिरिक्त कार्यालय-आप संख्या- नं०-255-14-0-600 (51)/1999, दिनांक 19 जुलाई, 1999 बकायदा रहेगा।

टी० एन० एन
प्रमुख सचिव

संख्या व दिनांक तदैव

प्रतिलिपि निम्नलिखित को सूचनाई एवं आवश्यक कार्रवाई हेतु प्रेषित:-

- 1- प्रमुख सचिव, वित्त विभाग, उ०प० कार्यालय।
- 2- सचिव, वित्त (व्यय-निर्बंधन) उ०प० कार्यालय।
- 3- प्रमुख सचिव, लोक निर्माण विभाग, उ०प० कार्यालय।
- 4- प्रमुख वन संरक्षक, उ०प० कार्यालय।
- 5- प्रबन्ध निदेशक, उ० प० वन विभाग, लखनऊ।
- 6- वित्त (व्यय-निर्बंधन) अनुभाग-3, उ०प० कार्यालय।
- 7- गोप्य अनुभाग को उनके आवासकी वर संख्या-1/2013-सी०एफ०(1), दिनांक 07-01-2013 व संबन्ध में।
- 8- गार्ड फाइल।

टी० एन० एन
प्रमुख सचिव

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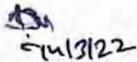
Annexure -01Undertaking/Certificates (Sl. No.- 1 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that, the legal status of forest land diverted for the proposed project will not be changed in future and it will be remain same as it is.

Date: 11/03/2022

Place: Baghpat


Project Director/Sanjay Kumar Mishra
NHA/P.U. Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

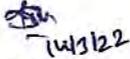
Annexure -02Undertaking/Certificates (Sl. No. 2 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that, the compensatory afforestation shall be taken up by the Forest Department over an area of 8.3342 ha which is double degraded forest land in Badshahi bagh Van Block, Compartment No. 1b, Barkala Range, Shivalik Forest Division, Saharanpur at the cost of the user agency. The cost of Compensatory afforestation is already deposited in CAMPA account and it is also updated on <https://parivesh.nic.in/>, details of the same is attached as Attachment-1 (Receipt of payment). A mixture of local indigenous species will be planted by Forest Department, while avoiding the monoculture of any species.

Date: 11/03/2022

Place: Baghpat


 Project Director Sanjay Kumar Mishra
 NHAI, Baghpat
 Uttar Pradesh
 Name: - Sanjay Kumar Mishra

Signature & Seal

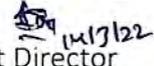
Annexure -03Undertaking/Certificates (Sl. No. 3 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to confirm that as per demand note of the concerned forest department, amount against implementation of CA scheme is already deposited in CAMPA account. Please refer Attachment - 1. (Receipt of payment).

Date: 11/03/2022

Place: Baghpat


Project Director
NHAI-PIU Baghpat
Uttar Pradesh
Name: Sanjay Kumar Mishra

Signature & Seal

Annexure -04Undertaking/Certificates (Sl. No. 4 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to confirm that, the amount against NPV calculated for 4.1671 ha of Forest Land is already deposited in CAMPA account, please refer Attachment -1. (Receipt of payment).

Date: 11/03/2022

Place: Baghpat

11/3/22
Project Director
NHAI/PIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -05Undertaking/Certificates (Sl. No.-5 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that in case, rate of NPV is increased by Honourable Supreme Court of India / Government of India, the project proponent is fully agreed to bear it and the same will be reimbursed/ deposited to the concerned Forest/ Wildlife Department on time. Undertaking for the same is already given in forest land diversion proposal.

Please refer Annexure-16 in forest land diversion proposal and it is also attached as Attachment-2 for ready reference attached with this compliance letter.

Date: 11/03/2022

Place: Baghpat

11/03/22
Sanjay Kumar Mishra
Project Director
NHAI-PIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -06Undertaking/Certificates (Sl. No.- 6 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that; the minimum number of trees will be felled as much as possible for proposed road and it will be ensured that no extra tree shall be felled other than identified 439 trees enumerated jointly by forest department. Keeping in view of road user safety, all effort for saving tree will be made during cutting of tree under supervision of the concerned forest department.

The cost for tree cutting has been deposited with the State Forest Department by the User Agency as per demand note of forest department.

Date: 11/03/2022

Place: Baghpat

11/3/22
 Project Director Sanjay Kumar Mishra
 NHA - P.U. Baghpat Project Director
 Uttarakhand P.I.U.-Baghpat
 Name: - Sanjay Kumar Mishra

Signature & Seal

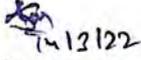
Annexure -07Undertaking/Certificates (Sl. No. 7 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to confirm that, the full compliance of FRA, 2006 is ensured prior to award of stage-1 approval. FRA certificate is already uploaded (on Parivesh) and attached with Forest Land Diversion proposal. However, for ready reference, FRA Certificated is attached herewith as attachment no. – 3 (FRA Certificate of District Collector).

Date: 11/03/2022

Place: Baghpat


Project Director
NHAI-RIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

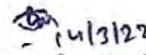
Annexure -08Undertaking/Certificates (Sl. No. 8 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that, all safety measure as per site requirement is already incorporated in design. Based on applicable IRC guideline, IRC: SP: 55- 2015 and IRC: SP: 67-2012 all the informatory board, caution board and warning board will be installed at identified location. suggestions in this regard will also be sought from concerned forest department (if any).

Date: 11/03/2022

Place: Baghpat


Project Director Sanjay Kumar Mishra
NHAI PIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -9Undertaking/Certificates (Sl. No. 9 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to say that there is no Protected Area along the project road. Strip plantation along the road/cross road and canal is notified as Protected Forest. Since, there is no protected area along the project road CWLW/NBWL recommendation is not sought/given.

Further, this is to undertake that; Appropriate number under / over pass / cross drainages are already incorporated in design as per site requirement.

Date: 11/03/2022

Place: Baghpat


11/03/22
Project Director
NHA-PIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -10Undertaking/Certificates (Sl. No. 10 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that being a green field alignment, project is categorized as Category A project, and it attracts Environmental clearance.

Further, Environmental Clearance is already granted to this proposed project road on 258th meeting of EAC dated 18.03.2021 (File no. 10-44/2020-1A. II, Online Proposal No. IA/UP/NCP/162955/2020).

Date: 11/03/2022

Place: Baghpat

14/3/22
Project Director
Sanjay Kumar Mishra
NHA/PIU Baghpat
परियोजना निदेशक/Project Director
Uttar Pradesh
प्रा.स.स.प. - बगपत/PIU, Baghpat
Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -11Undertaking/Certificates (Sl. No. 11 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that, the Layout plan of proposed project will not be changed without prior permission of Central Government.

Date: 11/03/2022

Place: Baghpat


 11/03/22
 Project Director
 NHAI-PIU Baghpat
 Uttarakhand
 Name: Sanjay Kumar Mishra

Signature & Seal

Annexure -12Undertaking/Certificates (Sl. No. 12 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that; the no unauthorized labour camp /construction yard will be established on diverted Forest land or in nearby forest area without approval of forest department.

Date: 11/03/2022

Place: Baghpat


 - 11/3/22
 Project Director
 NHAI P/U Baghpat
 Uttar Pradesh
 Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -13Undertaking/Certificates (Sl. No. 13 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that; the Project Authority through Concessionaire/Contractor will insure and provide required quantity of Kerosene oil / Liquified Petroleum Gas to all construction workers for the purpose of cooking during entire period of construction work.

Date: 11/03/2022

Place: Baghpat


- 11/3/22
Project Director Sanjay Kumar Mishra
NHAI, P.U. Baghpat Project Director
Uttar Pradesh P.I.U.-Baghpat
Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -14Undertaking/Certificates (Sl. No. 14 of Stage-1 condition)

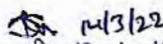
Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that, the Pillar marking with geo-coordinates at the boundary of forest land diverted for the project will be done under supervision of forest department.

Also, a Map/ Board will be erected showing coordinates of boundary where forest land has been diverted. The cost of it will be borne by user agency (NHAI-PIU Baghpat, Uttar Pradesh).

Date: 11/03/2022

Place: Baghpat

 11/3/22
 संजय कुमार मिश्रा/Sanjay Kumar Mishra
 Project Director
 NHAI-PIU Baghpat
 उत्तर प्रदेश-सहायनगर-सि.यू.-बाघपत
 Project Director
 NHAI-PIU Baghpat
 Uttar Pradesh

Name: - Sanjay Kumar Mishra

Signature & Seal

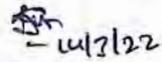
Annexure -15Undertaking/Certificates (Sl. No. 15 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that the no new road/haul road will be constructed for traveling or transportation of construction material for project work other than forest land diverted and for which forest clearance accorded.

Date: 11/03/2022

Place: Baghpat


 - 11/3/22
 Project Director
 NHA-PIU Baghpat
 Uttar Pradesh
 Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -16Undertaking/Certificates (Sl. No. 16 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that; this condition is Not applicable in NHAI project. In this regard Letter of Uttar Pradesh state govt. vide letter no. 35075 on Dated 9/01/2013 is attached. Please refer Attachment. – 4.

Date: 11/03/2022

Place: Baghpat

14/3/22
 Project Director
 NHAI-PIU Baghpat
 Project Dire
 Uttar Pradesh
 P.I.U.-Bag
 Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -17Undertaking/Certificates (Sl. No. 17 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that the forest land will not be used for any purpose other than specified in the Forest Land Diversion Proposal and for which Forest clearance is accorded.

Date: 11/03/2022

Place: Baghpat


 11/3/22
 Project Director
 NHAI-PIU, Baghpat
 Sanjay Kumar
 Uttar Pradesh
 Project
 Name: Sanjay Kumar Mishra

Signature & Seal

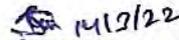
Annexure -18Undertaking/Certificates (Sl. No. 18 of Stage-1 condition)

Name of the Project: Development of Six-line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that the diverted forest land for proposed project will not be transferred to any other agencies, department or individual under any circumstances without prior permission of the Central Government.

Date: 11/03/2022

Place: Baghpat

 11/3/22
Project Director / Sanjay Kumar
NHAI-PIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -19Undertaking/Certificates (Sl. No. 19 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that the KML file of the area to be diverted and the CA areas is already provided to forest department and it will be uploaded on e-green watch portal (<http://egreenwatch.nic.in>).

If any proposed SMC work, the proposed Catchment Area, Treatment area and the WLMP area is provisioned by the concerned Forest Department it shall be uploaded on the e-green watch portal with all requisite details, before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval.

Date: 11/03/2022

Place: Baghpat

11/3/22
 Project Director
 NHAI/PIU, Baghpat
 Uttar Pradesh/PIU.-Baghpat
 Name: - Sanjay Kumar Mishra

Signature & Seal

Annexure -20Undertaking/Certificates (Sl. No. 20 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that, as of now no violation of Forest conservation Act, 1980 has been committed on this project.

User Agency NHAI-PIU Baghpat, Uttar Pradesh will adhere all the conditions mentioned in stage-1 Forest Clearance of this project. In case any violation reported, User Agency will be fully responsible for it and appropriate action might be initiated.

Date: 11/03/2022

Place: Baghpat

11/3/22
 Project Director
 NHAI-PIU Baghpat
 Uttar Pradesh
 Name: - Sanjay Kumar Mishra

Signature & Seal

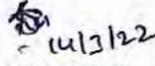
Annexure -21Undertaking/Certificates (Sl. No. 21 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to Undertake that User Agency (NHAI-PIU Baghpat) has sought for "No Violation" certificate from office of DFO Baghpat and will be submitted/uploaded along with this stage-I compliance.

Date: 11/03/2022

Place: Baghpat


11/3/22
Project Director, Sanjay Kumar
NHAI-PIU, Baghpat Project
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

Undertaking/Certificates (Sl. No. 23 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that; the receipt of funds deposited in CAMPA account is attached please refer Attachment-1. (Receipt of payment) and the same will be uploaded on MoEF&CC web portal <https://parivesh.nic.in/>.

Date: 11/03/2022

Place: Baghpat


11/3/22
Project Director
NHA-PIU, Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal

Undertaking/Certificates (Sl. No. 24 of Stage-1 condition)

Name of the Project: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

This is to undertake that, the compliance of conditions stipulated in in-principal approval of this project will be uploaded on MoEF&CC web portal <https://parivesh.nic.in/>.

Date: 11/03/2022

Place: Baghpat

11/03/22
Project Director
NHAI-PIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊ
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow

केन्द्रीय भवन पंचम तल शंकर एच. अलीगंज लखनऊ-226024
Kendriya Bhawan, 5th Floor, Sector-II, Aliganj, Lucknow-226024, Telefax-2326696
Email: rocz.lko-mef@nic.in



पत्र सं०-8बी/यू.पी./06/193/2021/एफ.सी./114

दिनांक: 13.06.2022

सेवा में,

मुख्य वन संरक्षक(वन संरक्षण)एवं नोडल अधिकारी,
17, राणा प्रताप मार्ग,
लखनऊ, उ०प्र०।

Online Proposal No. FP/UP/Road/118170/2020

विषय: Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000) 4.1671 हे० संरक्षित वनभूमि के गैर वानिकी प्रयोग एवं 439 वृक्षों के पातन की अनुमति के संबंध में।

सन्दर्भ: मुख्य वन संरक्षक(वन संरक्षण)एवं नोडल अधिकारी, उत्तर प्रदेश का पत्रांक सं०-3250/11-सी-FP/UP/Road/118170/2020, लखनऊ, दिनांक - 19.05.2022.

महोदय,

कृपया उपरोक्त विषयक मुख्य वन संरक्षक(वन संरक्षण) एवं नोडल अधिकारी, उत्तर प्रदेश के पत्रांक-164/11-सी-FP/UP/Road/118170/2020, लखनऊ, दिनांक-14.07.2021 का आशय ग्रहण करने का कष्ट करें जिसके द्वारा राज्य सरकार ने विषयांकित प्रस्ताव पर वन(संरक्षण) अधिनियम, 1980 की धारा(2) के अन्तर्गत भारत सरकार की स्वीकृति माँगी थी।

प्रश्नगत प्रकरण में इस कार्यालय के समसंख्यक पत्र दिनांक-03.12.2021 द्वारा सैद्धान्तिक स्वीकृति प्रदान की गयी थी जिसकी उल्लिखित शर्तों की अनुपालना मुख्य वन संरक्षक(वन संरक्षण) एवं नोडल अधिकारी, उत्तर प्रदेश के उपरोक्त संदर्भित पत्रों द्वारा प्रस्तुत की गयी है। प्रस्तुत अनुपालना पर विचारोपरान्त मुझे आपको यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000) 4.1671 हे० संरक्षित वनभूमि के गैर वानिकी प्रयोग एवं 439 वृक्षों के पातन की विधिवत् स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है:-

1. Legal status of the forest land shall remain unchanged.
2. Compensatory afforestation shall be taken up by the Forest Department over an area of 8.3342 ha. double degraded forest land in Badshahibagh Van Block, Compartment No. 1b, Barkala Range, Shivalik Forest Division, Saharanpur at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. The User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
4. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
5. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6. Plantation shall be raised on both sides of the road and median (if available) at the cost of User Agency according to IRC guidelines and order passed by NGT in OA no. 27/2015 in the matter of Babulal Jaju v/s State of Rajasthan and others dated 16.11.2015.
7. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.

8. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC.
9. The User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
10. The layout plan of the proposal shall not be changed without prior approval of Central Government.
11. No labour camp shall be established on the forest land.
12. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
13. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
14. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
16. The forest land shall not be used for any purpose other than that specified in the project proposal.
17. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
18. The KMI file of the area to be diverted, the CA areas, the proposed SMC work, the proposed Catchment Area Treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before commencement of works.
19. The User Agency and the State Government shall ensure compliance of all the Court orders, provisions, rules, regulations and guidelines for the time being in force as applicable to the project.
20. Project Completion Report and Stage-II compliance report shall be submitted within a period of 6 months of completion of project.
21. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
22. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.

भवदीया,

(डॉ० प्राची गंगवार)
उप वन महानिरीक्षक(के०)

प्रतिलिपि : (ई-मेल द्वारा)

1. अति० मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन, बापू भवन, लखनऊ।
2. प्रधान मुख्य वन संरक्षक(हॉफ), वन विभाग, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
3. नोडल अधिकारी/मुख्य वन संरक्षक, कैम्पा, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
4. प्रभागीय वनाधिकारी, बागपत वन प्रभाग, बागपत।
5. परियोजना निदेशक, पी०आई०यू०-बागपत।
6. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ को वेबसाइट पर अपलोडिंग हेतु/आदेश पत्रावली।

(डॉ० प्राची गंगवार)
उप वन महानिरीक्षक(के०)

Government of India
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow
Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow-226024.

Letter No.-8B/U.P./06/193/2021 /FC/114

Dated: 13.06.2022

To,

The Chief Conservator of Forests (Forest Conservation) & Nodal Officer,
17, Rana Pratap Marg,
Lucknow, Uttar Pradesh.

Online Proposal No. FP/UP/Road/118170/2020

Subject: Regarding permission for non-forestry use of 4.1671 hectare conserved forest land and felling of 439 trees for Development of Six line National Highway from the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000).

Reference: Chief Conservator of Forests (Forest Conservation) and Nodal Officer, Uttar Pradesh Letter No. 0-3250/11-C-FP/UP/Road/118170/2020, Lucknow, dated 19.05.2022.

Sir,

On the above subject, please refer to letter no. 164/11-C-FP/UP/Road/118170/2020, dated 14.07.2021 of Chief Conservator of Forests (Forest Conservation) and Nodal Officer, Uttar Pradesh, through which the approval of the Government of India was sought on the subject proposal under Section (2) of the Forest (Conservation) Act, 1980.

In the case in question, in-principle approval was granted by this office's letter of even number dated 03.12.2021, compliance of the conditions mentioned in it has been submitted by the above-referenced letters of Chief Conservator of Forests

(Forest Conservation) and Nodal Officer, Uttar Pradesh. After considering the compliance presented, I am directed to inform you that the Central Government provides due approval for non-forestry use of 4.1671 hectare protected forest land and felling of 439 trees for Development of Six line National Highway From the junction of Eastern peripheral Expressway of Khekra to Saharanpur bypass at Latifpur village from 0.000 to km. 118.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojna, Package-1 (km. 0+000 to 27+000) on the following conditions:-

1. Legal states of the forest land shall remain unchanged.
2. Compensatory afforestation shall be taken up by the Forest Department over an area of 83142 ha double degraded forest land in Badshahibugh Van Block. Compartment No. Th. Barkala Range. Shivalik Range Division, Saharanpur at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. The User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
4. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
5. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6. Plantation shall be raised on both sides of the road and median (if available) at the cost of User Agency according to IRC guidelines and order passed by NGT in OA no. 27/2015 in the matter of Babulal Joju State of Rajasthan and others dated 16.11.2015

7. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas Forest Arcas
8. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW/NBWL/FAC/REC.
9. The User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act. 1986, if applicable.
10. The layout plan of the proposal shall not be changed without prior approval of Central Government.
11. No labour camp shall be established on the forest land.
12. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
13. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost. as per the directions of the concerned Divisional Forest Officer.
14. No additional or new path will be constructed inside the forest area for transportation of construction materials for the execution of the project work.
15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
16. The forest land shall not be used for any purpose other than that specified in the project proposal.

17. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
18. The KMI file of the area to be diverted, the CA areas, the proposed SMC work, the proposed Catchment Area Treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before commencement of works.
19. The User Agency and the State Government shall ensure compliance of all the Court orders, provisions, rules, regulations and guidelines for the time being in force as applicable to the project.
20. Project Completion Report and Stage-II compliance report shall be submitted within a period of 6 months of completion of project. I
21. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
22. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife,

Yours sincerely,
(Prachi Gangwar)
Deputy Inspector General of Forests (Central)

Copy (through email):-

1. Additional Chief Secretary, Environment, Forest and Climate Change Department, Uttar Pradesh Government, Bapu Bhawan, Lucknow.
2. Principal Chief Conservator of Forests (HOF), Forest Department, 17, Rana Pratap Marg, Lucknow, U.P.

3. Nodal Officer / Chief Conservator of Forests, CAMPA, 17, Rana Pratap Marg, Lucknow, U.P.
4. Divisional Forest Officer, Baghpat Forest Division, Baghpat.
5. The Project Director, PIU-Baghpat.
6. Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Lucknow for uploading on website/order file.

(Prachi Gangwar)
Deputy Inspector General of Forests (Central)

// TRUE TRANSLATED COPY //

संयुक्त निरीक्षण रिपोर्ट

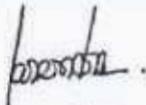
दिनांक 28.08.2024 को O.A. No.- 686/2024 Pt. Girdhari Lal V/S Govt. of NGT of Delhi प्रकरण में Deputy Inspector General Of Forest (Central) महोदया द्वारा दिये गये निर्देशों के क्रम में सामाजिक वानिकी प्रभाग, गाजियाबाद एवं एन0एच0ए0आई0 के अधिकारियों के साथ संयुक्त निरीक्षण किया गया। संयुक्त निरीक्षण में निम्न अधिकारी उपस्थित रहे :-

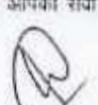
- 1 प्रभागीय वन अधिकारी, बागपत वन प्रभाग, बागपत।
 - 2 परियोजना निदेशक, पी0आई0यू0 बागपत।
 - 3 क्षेत्रीय वन अधिकारी, बागपत।
 - 4 क्षेत्रीय वन अधिकारी, बडौत।
 - 5 श्री मनोज कुमार, वन दरोगा।
- दिल्ली-साहारनपुर-देहरादून इकोनोमिक कोरीडोर चैनज 0+000 से 27+000 तक का क्षेत्र बागपत में निहित है जिसके अन्दर कुल 439 बाधक वृक्ष थे। उक्त हेतु पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार के पत्रांक सं0-8वी0/यू0पी0/06/193/2021/एफ0सी0/561 दिनांक 03.12.2021 के द्वारा सैद्धान्तिक स्वीकृति दी गयी एवं पत्रांक सं0-8वी0/यू0पी0/06/193/2021/एफ0सी0/114 दिनांक 13.06.2022 द्वारा विधिवत स्वीकृति निर्गत की गयी।
 - वर्तमान में सभी वृक्षों का पातन पूर्ण किया जा चुका है। एन0एच0ए0आई0 की स्वीकृत परियोजना में 70 मीटर का ROW स्वीकृत है एन0एच0ए0आई0 के पातन कार्यों का निरीक्षण किया गया:-

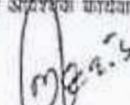
पी0एफ0 क्षेत्र में आवंटित लाट एवं वृक्षों की संख्या		नॉन पी0एफ0 क्षेत्र में आवंटित लाट एवं वृक्षों की संख्या		निजी वृक्षों में मूल्यांकित वृक्षों की संख्या
लाट संख्या	वृक्षों की संख्या	लाट संख्या	वृक्षों की संख्या	
23/2021-22	35	08/2022-23	34	बागपत रेंज अन्तर्गत 506 वृक्षों का मूल्यांकन किया गया एवं बडौत रेंज अन्तर्गत 35+11=46 वृक्षों का मूल्यांकन किया गया। बागपत एवं बडौत रेंज द्वारा 552 वृक्षों का मूल्यांकन किया गया।
24/2021-22	21	09/2022-23	05	
25/2021-22	43	10/2022-23	22	
26/2021-22	19	11/2022-23	31	
27/2021-22	15	12/2022-23	22	
28/2021-22	13	13/2022-23	19	
29/2021-22	110	14/2022-23	15	
30/2021-22	05	15/2022-23	99	
31/2021-22	114			
32/2021-22	70			
योग:-	445	योग:-247	247	

नोट:- दिल्ली-साहारनपुर-देहरादून इकोनोमिक कोरीडोर चैनज 0+000 से 27+000 तक का क्षेत्र बागपत में निहित है जिसके अन्दर कुल 439 बाधक वृक्ष थे। एन0एच0ए0आई0 की स्वीकृत परियोजना में 70 मीटर का ROW स्वीकृत है। जिसने 439 वृक्षों के अतिरिक्त 70 मीटर के आस0आस0वर्तु में कुल 08 वृक्ष 20-30 वर्ष व्यास होने के कारण इनका प्रभाग द्वारा छपान एवं वन विभाग द्वारा पातन किया जा चुका है। संयुक्त निरीक्षण की दौरान उपरोक्त वृक्षों के पातन के अतिरिक्त अन्य एन0एच0ए0आई0 की स्वीकृत परियोजना में 70 मीटर का ROW के अन्तर्गत कोई भी अंधे पातन संज्ञान में नहीं आया है।

अतः रिपोर्ट आपकी सेवा में सादर सूचनाई एवं अवरोधक कार्यवाही हेतु प्रेषित।

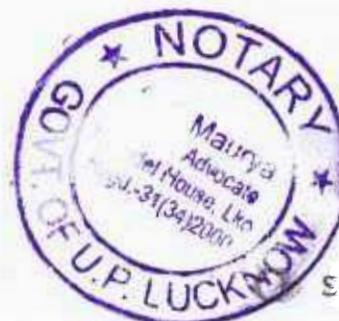

परियोजना निदेशक,
पी0आई0यू0
बागपत।


क्षेत्रीय वनाधिकारी,
बागपत वन प्रभाग
बागपत।


मनोज कुमार,
वन दरोगा,
बागपत।


प्रभागीय वनाधिकारी,
बागपत वन प्रभाग
बागपत।


क्षेत्रीय वनाधिकारी
बागपत वन प्रभाग



JOINT INSPECTION REPORT

On 28.08.2024, in case O.A. No. 686/2024 Pt. Girdhari Lal V/S Govt. or NGT of Delhi, as per the instructions given by the Deputy Inspector General of Forest (Central), a joint inspection was conducted with the officials of Social Forestry Division, Ghaziabad and NHAI. The following officers were present during the joint inspection:-

1. Divisional Forest Officer, Baghpat Forest Division, Baghpat.
 2. The Project Director, PIU Baghpat.
 3. Regional Forest Officer, Baghpat.
 4. Regional Forest Officer, Baraut.
 5. Shri Manoj Kumar, Forest Inspector.
- The area from Delhi-Saharanpur-Dehradun Economic Corridor Chainage 0+000 to 27+000 lies in Baghpat, within which there were a total of 439 obstructing trees. For the above, in-principle approval was given by the Ministry of Environment, Forest and Climate Change, Government of India, letter no.-0B/UP/06/193/2021/FC/561 dated 03.12.2021 and formal approval was issued by letter no.-8B/UP/06/193/2021/FC/114 dated 13.06.2022.
 - At present, felling of all the trees has been completed. In the sanctioned project of NHAI, 70 meter ROW is sanctioned. The tree felling work of NHAI were inspected:-

Allotted lot in PF Area and number of trees		Allotted lot in Non-PF Area and number of trees		Number of trees evaluated in private trees
Lot Number	Number of Trees	Lot Number	Number of Trees	
23/2021-22	35	08/2022-23	34	506 trees were evaluated under Baghpat range and 35+11=46 trees were evaluated under Baraut range. 552 trees were
24/2021-22	21	09/2022-23	05	
25/2021-22	43	10/2022-23	22	
26/2021-22	19	11/2022-23	31	
27/2021-22	15	12/2022-23	22	
28/2021-22	13	13/2022-23	19	

29/2021-22	110	14/2022-23	15	evaluated by Baghpat and Baraut range.
30/2021-22	05	15/2022-23	99	
31/2021-22	114			
32/2021-22	70			
Total	445	Total-247	247	

Note:- Area from Delhi-Saharanpur-Dehradun Economic Corridor Chainage 0+000 to 27+000 lies in Baghpat, within which there were a total of 439 obstructing trees. In the approved project of NHAI, a ROW of 70 meters is approved. In addition to 439 trees, in the 70 meter ROW, a total of 00 trees having a diameter of 20-30 square feet have been cut by the division and felled by Forest Corporation. During the joint inspection, apart from the felling of the above trees, no other illegal felling has come to notice under the 70 meter ROW in the approved project of NHAI.

Hence the report is respectfully sent to you for information and necessary action.

Project Director
PIU Baghpat

Regional Forest
Officer, Baghpat
Forest Division,
Baghpat

Manoj Kumar
Forest Inspector,
Baghpat

Divisional Forest
Officer, Baghpat
Forest, Baghpat

// True Translated copy //

कार्यालय प्रभागीय वनाधिकारी, बागपत वन. प्रभाग, बागपत ।
पत्रांक 100 / 22-1, दिनांक, बागपत, जुलाई 20 2022 ।

सेवा में,

प्रभागीय लीगिंग प्रबंधक,
उ०प्र०वन निगम, सैक्टर-1,
पाकेट-बी, शताब्दीनगर,
मेरठ ।

विषय:- वर्ष 2021-22 में हरे खड़े एवं बाघक वृक्षों की छपान सूची का प्रेषण ।

महोदय,

उक्त विषयक क्रम में अवगत कराना है कि बागपत रेंज के अन्तर्गत ईस्टर्न पेरीफेरल एक्सप्रेसवे खेकड़ा से सहारनपुर बाईपास (दिल्ली से देहरादून) मार्ग के चौड़करण में हरे खड़े बाघक वृक्ष की लाट का छपान कर छपान सूची संलग्न कर इस आशय से प्रेषित की जा रही है कि कृपया आवंटित लाटों का शीघ्र पातन करने का कष्ट करें।

क्र०सं०	लाट संख्या	रेंज का नाम	वृक्षों की संख्या	मार्ग/स्थल का नाम
1	2	3	4	5
1-	23,24,25,26,27,28,29, व 30/2021-22	बागपत	261	ईस्टर्न पेरीफेरल एक्सप्रेसवे खेकड़ा से सहारनपुर बाईपास (दिल्ली से देहरादून) मार्ग के चौड़करण

उक्त लाटों में पातन की अनुमति निम्न शर्तों के अधीन दी जाती है-

- 1- आवंटित लाटों में स्थित वृक्षों के अतिरिक्त अन्य किसी भी वृक्ष का अवैध पातन नहीं किया जायेगा ।
- 2- आवंटित की गयी लाटों का पातन जड़ खुदान कर किया जायेगा ।
- 3- आवंटित लाटों में पातन कार्य शासनादेश सं०- 2016/चौदह-2-2002-5/92, दिनांक 07-10-2002 में निहित की गयी समय सीमा के अनुसार सुनिश्चित किया जाये ।
- 4- लाटों में कार्य करने से पूर्व बाउन्ड्री रजिस्टर में हस्ताक्षर करने अनिवार्य होंगे ।
- 5- लाटों में कटानकर निकासी का कार्य संबंधित सैवशन अधिकारी की उपस्थिति में करना होगा ।
- 6- लाटों में निकासी का कार्य वन विभाग के निकासी घन से किया जायेगा ।
- 7- लाटों में कटान से होने वाली किसी भी क्षति के लिए वन निगम ही जिम्मेदार होगा ।

संलग्नक- उपरोक्तानुसार ।

भवदीय,
प्रभागीय वनाधिकारी,
बागपत वन प्रभाग,
बागपत ।

1

पत्रांक 100 / 22-1, उक्तदिनांकित ।

प्रतिलिपि निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1- वन संरक्षक एवं क्षेत्रीय निदेशक, मेरठ क्षेत्र, उ०प्र०, मेरठ ।
- 2- क्षेत्रीय प्रबंधक, उ०प्र० वन निगम, मेरठ क्षेत्र, मेरठ ।
- 3- क्षेत्रीय वनाधिकारी, बागपत को इस निर्देश के साथ प्रेषित कि पातन के समय लाटों में निरीक्षण करते रहें तथा अवैध कटान एवं लाट रजिस्टर में वन निगम के इकाई अधिकारी से लिथियार हस्ताक्षर दिनांक सहित अनिवार्य रूप से कराना सुनिश्चित करें ।

प्रभागीय वनाधिकारी,
बागपत वन प्रभाग,
बागपत ।

o/c

कार्यालय प्रभागीय वनाधिकारी, बागपत वन प्रभाग, बागपत ।
पत्रांक 186 / 22-1, दिनांक, बागपत, जुलाई 29 2022 ।

सेवा में,

प्रभागीय लीगिंग प्रबंधक,
उ०प्र०वन निगम, सेक्टर-1,
पाकेट-बी, शताब्दीनगर,
मेरठ ।

विषय:- वर्ष 2021-22 में हरे खड़े एवं बाधक वृक्षों की छपान सूची का प्रेषण ।

महोदय,

उक्त विषयक क्रम में अवगत कराना है कि बागपत रेंज के अन्तर्गत ईस्टर्न पेरीफेरल एक्सप्रेसवे खेकड़ा से सहारनपुर बाईपास (दिल्ली से देहरादून) मार्ग के चौड़करण में हरे खड़े बाधक वृक्ष की लाट का छपान कर छपान सूची संलग्न कर इस आशय से प्रेषित की जा रही है कि कृपया आवंटित लाटों का शीघ्र पातन करने का कष्ट करें ।

क्र०सं०	लाट संख्या	रेंज का नाम	वृक्षों की संख्या	मार्ग/स्थल का नाम
1	2	3	4	5
1-	31 व 32/2021-22	बागपत	184	ईस्टर्न पेरीफेरल एक्सप्रेसवे खेकड़ा से सहारनपुर बाईपास (दिल्ली से देहरादून) मार्ग के चौड़करण

उक्त लाटों में पातन की अनुमति निम्न शर्तों के अधीन दी जाती है-

- 1- आवंटित लाटों में स्थित वृक्षों के अतिरिक्त अन्य किसी भी वृक्ष का अवैध पातन नहीं किया जायेगा ।
- 2- आवंटित की गयी लाटों का पातन जड़ खुदान कर किया जायेगा ।
- 3- आवंटित लाटों में पातन कार्य शासनादेश सं०- 2016/चौदह-2-2002-5/92, दिनांक 07-10-2002 में निहित की गयी समय सीमा के अनुसार सुनिश्चित किया जाये ।
- 4- लाटों में कार्य करने से पूर्व बाउन्ड्री रजिस्टर में हस्ताक्षर करने अनिवार्य होंगे ।
- 5- लाटों में कटानकर निकासी का कार्य संबंधित सैक्शन अधिकारी की उपस्थिति में करना होगा ।
- 6- लाटों में निकासी का कार्य वन विभाग के निकासी घन से किया जायेगा ।
- 7- लाटों में कटान से होने वाली किसी भी क्षति के लिए वन निगम ही जिम्मेदार होगा ।

संलग्नक- उपरोक्तानुसार ।

AK

भूतदीय,

प्रभागीय वनाधिकारी,
बागपत वन प्रभाग,
बागपत ।

1

पत्रांक 186 / 22-1, उक्तदिनांकित ।

- प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-
- 1- वन संरक्षक एवं क्षेत्रीय निदेशक, मेरठ क्षेत्र, उ०प्र०, मेरठ ।
 - 2- क्षेत्रीय प्रबंधक, उ०प्र० वन निगम, मेरठ क्षेत्र, मेरठ ।
 - 3- क्षेत्रीय वनाधिकारी, बागपत को इस निर्देश के साथ प्रेषित कि पातन के समय लाटों में निरीक्षण करते रहें तथा अवैध कटान एवं लाट रजिस्टर में वन निगम के इकाई अधिकारी से तिथिवार हस्ताक्षर दिनांक सहित अनिवार्य रूप से कराना सुनिश्चित करें ।

प्रभागीय वनाधिकारी,
बागपत वन प्रभाग,
बागपत ।

Office of the Divisional Forest Officer, Baghpat Forest Division, Baghpat
Letter No. 100/22-1, dated Baghpat, July 20, 2022.

To,

Divisional Logging Manager
UP Forest Corporation
Sector-1, Pocket-B, Shatabdi Nagar
Meerut

Subject - Sending the list of felling of standing green and obstructing trees in the year 2021-22

Sir,

In the above subject matter, it is to be informed that in the widening of Eastern Peripheral Expressway Khekra to Saharanpur Bypass (Delhi to Dehradun) road under Baghpat Range, the lots of green trees standing in the way of obstruction are being printed and the printing list is being enclosed and sent with the request that please take action of felling the allotted lots of trees soon.

S. No.	Lot Number	Name of Range	Number of trees	Route/Place Name
1	2	3	4	5
1-	23, 24, 25, 26, 27, 28, 29 and 30 / 2021-22	Baghpat	261	Eastern Peripheral Expressway Khekra to Saharanpur Bypass (Delhi to Dehradun), widening of Road.

Permission for felling in the said lots is granted subject to the following conditions-

- 1- No trees other than those located in the allotted lots shall be illegally felled.
- 2- The allotted lots will be leveled by digging the roots.

- 3- The felling work in the allotted lots should be ensured as per the time limit prescribed in Government Order No. 2016/14-2-2002-5/92, dated 07-10-2002.
- 4- It will be mandatory to sign the boundary register before starting work on the lots.
- 5- The work of cutting and extraction of lots will have to be done in the presence of the concerned section officer.
- 6- The work of clearance in lots will be done from funds of the Forest Department.
- 7- The Forest Corporation will be solely responsible for any damage caused due to cutting of trees in lots.

Enclosed: As above.

Yours sincerely,

Sd/-

Divisional Forest Officer,
Baghpat Forest Division,
Baghpat.

Letter No. 100/22-1, dated as above.

Copy forwarded to the following for information and necessary action-

- 1- Conservator of Forests and Regional Director, Meerut Region, U.P., Meerut.
- 2- Regional Manager, Uttar Pradesh Forest Corporation, Meerut Region, Meerut.
- 3- Regional Forest Officer, Baghpat with the instruction to keep on inspecting the lots at the time of felling and ensure that the Forest Corporation unit officer compulsorily signs the lot register for illegal felling with date wise signature.

Divisional Forest Officer,
Baghpat Forest Division, Baghpat.

// True Translated copy //

419

कार्यालय प्रभागीय वनाधिकारी, बागपत वन प्रभाग, बागपत ।
पत्रांक 186 / 22-1, दिनांक, बागपत, जुलाई 29 2022 ।

सेवा में,

प्रभागीय लीगिंग प्रबंधक,
उ०प्र०वन निगम, सेक्टर-1,
पाकेट-बी, शताब्दीनगर,
मेरठ ।

विषय:- वर्ष 2021-22 में हरे खड़े एवं बाधक वृक्षों की छपान सूची का प्रेषण ।

महोदय,

उक्त विषयक क्रम में अवगत कराना है कि बागपत रेंज के अन्तर्गत ईस्टर्न पेरीफेरल एक्सप्रेसवे खेकड़ा से सहारनपुर बाईपास (दिल्ली से देहरादून) मार्ग के चौड़करण में हरे खड़े बाधक वृक्ष की लाट का छपान कर छपान सूची संलग्न कर इस आशय से प्रेषित की जा रही है कि कृपया आवंटित लाटों का शीघ्र पातन करने का कष्ट करें ।

क्र०सं०	लाट संख्या	रेंज का नाम	वृक्षों की संख्या	मार्ग/स्थल का नाम
1	2	3	4	5
1-	31 व 32/2021-22	बागपत	184	ईस्टर्न पेरीफेरल एक्सप्रेसवे खेकड़ा से सहारनपुर बाईपास (दिल्ली से देहरादून) मार्ग के चौड़करण

उक्त लाटों में पातन की अनुमति निम्न शर्तों के अधीन दी जाती है-

- 1- आवंटित लाटों में स्थित वृक्षों के अतिरिक्त अन्य किसी भी वृक्ष का अवैध पातन नहीं किया जायेगा ।
- 2- आवंटित की गयी लाटों का पातन जड़ खुदान कर किया जायेगा ।
- 3- आवंटित लाटों में पातन कार्य शासनादेश सं०- 2016/चौदह-2-2002-5/92, दिनांक 07-10-2002 में निहित की गयी समय सीमा के अनुसार सुनिश्चित किया जाये ।
- 4- लाटों में कार्य करने से पूर्व बाउन्ड्री रजिस्टर में हस्ताक्षर करने अनिवार्य होंगे ।
- 5- लाटों में कटानकर निकासी का कार्य संबंधित सैक्शन अधिकारी की उपस्थिति में करना होगा ।
- 6- लाटों में निकासी का कार्य वन विभाग के निकासी घन से किया जायेगा ।
- 7- लाटों में कटान से होने वाली किसी भी क्षति के लिए वन निगम ही जिम्मेदार होगा ।

संलग्नक- उपरोक्तानुसार ।

A/C

भूतदीय,

प्रभागीय वनाधिकारी,
बागपत वन प्रभाग,
बागपत ।

1

पत्रांक 186 / 22-1, उक्तदिनांकित ।

- प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-
- 1- वन संरक्षक एवं क्षेत्रीय निदेशक, मेरठ क्षेत्र, उ०प्र०, मेरठ ।
 - 2- क्षेत्रीय प्रबंधक, उ०प्र० वन निगम, मेरठ क्षेत्र, मेरठ ।
 - 3- क्षेत्रीय वनाधिकारी, बागपत को इस निर्देश के साथ प्रेषित कि पातन के समय लाटों में निरीक्षण करते रहें तथा अवैध कटान एवं लाट रजिस्टर में वन निगम के इकाई अधिकारी से तिथिवार हस्ताक्षर दिनांक सहित अनिवार्य रूप से कराना सुनिश्चित करें ।

प्रभागीय वनाधिकारी,
बागपत वन प्रभाग,
बागपत ।

Office of the Divisional Forest Officer, Baghpat Forest Division, Baghpat

Letter No. 186/22-1, dated Baghpat, July 29, 2022.

To,
Divisional Logging Manager,
UP Forest Corporation,
Sector-1, Pocket-B, Shatabdi Nagar,
Meerut.

Subject - Sending the list of felling of standing green and obstructing trees in the year 2021-22

Sir,

In the above subject matter, it is to be informed that in the widening of Eastern Peripheral Expressway Khekra to Saharanpur Bypass (Delhi to Dehradun) road under Baghpat Range, the lots of green trees standing in the way of obstruction are being printed and the printed list is being enclosed and sent with the request that please take action of felling the allotted lots of trees soon.

S. No.	Lot Number	Name of Range	Number of trees	Route/Place Name
1	2	3	4	5
1-	31 & 32/2021-22	Baghpat	184	Eastern Peripheral Expressway Khekra to Saharanpur Bypass (Delhi to Dehradun), widening of Road.

Permission for felling in the said lots is granted subject to the following conditions-

- 1- No trees other than those located in the allotted lots shall be illegally felled.
- 2- The allotted lots will be leveled by digging the roots.
- 3- The felling work in the allotted lots should be ensured as per the time limit prescribed in Government Order No. 2016/14-2-2002-5/92, dated 07-10-2002.
- 4- It will be mandatory to sign the boundary register before starting work on the lots.
- 5- The work of cutting and extraction of lots will have to be done in the presence of the concerned section officer.
- 6- The work of clearance in lots will be done from funds of the Forest Department.
- 7- The Forest Corporation will be solely responsible for any damage caused due to cutting of trees in lots.

Attachment-As above.

Yours sincerely,

Sd/-

Divisional Forest Officer,
Baghpat Forest Division,
Baghpat.

Letter No. 186/22-1, dated as above.

Copy forwarded to the following for information and necessary action-

- 1- Conservator of Forests and Regional Director, Meerut Region, U.P., Meerut.
- 2- Regional Manager, Uttar Pradesh Forest Corporation, Meerut Region, Meerut.
- 3- Regional Forest Officer, Baghpat with the instruction to keep on inspecting the lots at the time of felling and ensure that the Forest Corporation unit officer compulsorily signs the lot register for illegal felling with date wise signature.

Divisional Forest Officer,
Baghpat Forest Division, Baghpat.

// True Translated copy //

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कार्यालय प्रभागीय वनाधिकारी, बागपत वन प्रभाग, बागपत ।

पत्रांक (641 / 22-1 , दिनांक, बागपत, मार्च 26, 2025। राष्ट्रीय राजमार्ग प्राधिकरण

प० क्रि० इ०-बागपत

प्राप्ति सं० 37120

दिनांक 21/03/25

आवश्यक कार्यवाही हेतु अग्रसारित

गवा में,

परियोजना निदेशक,
प0क0ई0 बागपत।

YHE

विषय:-

दिल्ली देहरादून आर्थिक गलियारे में पातन वृक्षों की अनुमति भारत सरकार से लिये जाने के अनुमति के सम्बन्ध में।

सन्दर्भ:-

आपका पत्रांक भा0रा0रा0प्रा0 / प0क0इकाई-बागपत / 2024-25 / 1012 / डी-16012
दिनांक 20.03.2025

एवम् (दर) :-	
वृक्षों की संख्या :-	
दिनांक	
आर	
फाइल	

उपरोक्त विषयक व सन्दर्भित पत्र के क्रम में जनपद बागपत में चल रही दिल्ली देहरादून आर्थिक गलियारों के लिए बाधक 06 वृक्षों के पातन की अनुमति भारत सरकार से लिये जाने हेतु वृक्षों की Tree list and Tree summary संलग्न कर इस आशय से प्रेषित की जा रही है कि आप अपने एवं अपने किसी अधीनस्थ कर्मचारी के हस्ताक्षर कर हस्ताक्षरित रिपोर्ट (मूल में) कार्यालय में उपलब्ध कराना सुनिश्चित करें। जिससे अग्रिम कार्यवाही ससमय की जा सकें।

संलग्नक:-Tree list and Tree summary

/

प्रभागीय वनाधिकारी,
बागपत वन प्रभाग
बागपत।

TREE LIST

क्र०सं०	कि०मी०/पटरी	प्रजाति	वनस्पति नाम	वृक्षों की गोलाई		दशा
				सेमी० में	व्यास वर्ग	
1	2	3	4	5	6	7
1	Development of 06 lane National Highway from the junction of Eastern peripheral Expressway at Khekra to Saharanpur Bypass at Lalitpur village from 0-000 to 118.533	अर्जुन	Syzygium cumini	25	0-30	हरा खड़ा
2		अर्जुन	Syzygium cumini	21	0-30	हरा खड़ा
3		कचनार	Bauhinia variegata	28	0-30	हरा खड़ा
4		जामुन	Terminalia arjuna	29	0-30	हरा खड़ा
5		गोल्डमोहर	Delonix regia	25	0-30	हरा खड़ा
6		जामुन	Terminalia arjuna	23	0-30	हरा खड़ा


 Manager (Tech.)
 National Highway Authority of India
 PIU-Baghat


 क्षेत्रीय वन अधिकारी
 बागपत


 Project Director
 National Highway Authority of India
 PIU-Baghat

TREE Summary

क्र०स०	प्रजाति	वनस्पति का नाम	वृक्षों का व्यास वर्ग						याग
			0-30 (सेमी० में)	31-60 (सेमी० में)	61-90 (सेमी० में)	91-120 (सेमी० में)	121-150 (सेमी० में)	150 से ऊपर (सेमी० में)	
1	2	3	4	5	6	7	8	9	10
1	अर्जुन	Syzygium cumini	02	0	0	0	0	0	0
2	कचनार	Bauhinia variegata	01	0	0	0	0	0	0
3	जामुन	Terminalia arjuna	02	0	0	0	0	0	0
4	गोल्डमोहर	Delonix regia	01	0	0	0	0	0	0


 Manager (Tech.)
 National Highway Authority of India
 PIU-Baghpur


 Project Director
 National Highway Authority of India
 PIU-Baghpur


 क्षेत्रीय वन अधिकारी
 बागपत

Office of the Divisional Forest Officer, Baghpat Forest Division, Baghpat.

Letter No.1641/22-1 dated, Baghpat, March 26, 2025

To,

Project Director
PIU Baghpat

Subject - Regarding permission to be taken from Government of India for felling of trees in Delhi Dehradun Economic Corridor.

Ref- Your letter no. NHAI/PIU-Baghpat / 2024-25/1012 / D-16012 dated 20.03.2025

In the above mentioned subject and reference letter, permission for felling of 06 trees which are obstructing the project of Delhi Dehradun Economic Corridor in Baghpat District is being sought from the Government of India by attaching the Tree list and Tree summary with the intention to ensure that the signed report (in original) is made available in the office by signing it or getting the same signed by any of your subordinate employee, and make it available, so that further action can be taken on time.

Attachment:-Tree list and Tree summary

Divisional Forest Officer,
Baghpat Forest Division,
Baghpat.

TREE LIST

S. NO.	Km./Track	Specie	Name of Vanaspati	Diameter of trees		Status
				In C.M.	Diameter	
1	2	3	4	5	6	7
1	Development of 06 lane	Arjun	Syzygium cumini	25	0-30	Green standing
2	National Highway from the junction of Eastern peripheral Expressway at Khekra to Saharanpur Bypass at Lalitpur village from 0.000 to 118.533	Arjun	Syzygium cumini	21	0-30	Green standing
3		Kachnar	Bauhinia variegata	28	0-30	Green standing
4		Jamun	Terminalia arjuna	29	0-30	Green standing
5		Gold Mohar	Delonix regia	25	0-30	Green standing
6		Jamun	Terminalia arjuna	23	0-30	Green standing

Regional Forest Officer
 Baghpat Forest Division
 Baghpat

TREE SUMMARY

S. No.	Specie	Name of Vanaspati	Classification of diameter of trees						Total
			0-30 (Cm.)	31-60 (Cm)	61-90 (Cm)	91-120 (Cm)	121-150 (Cm)	Above 150 (Cm)	
1	2	3	4	5	6	7	8	9	10
1	Arjun	Syzygium cumini	02	0	0	0	0	0	0
2	Kachnar	Bauhinia variegate	01	0	0	0	0	0	0
3	Jamun	Terminalia arjuna	02	0	0	0	0	0	0
4	Gold Mohar	Delonix regia	01	0	0	0	0	0	0

Regional Forest Officer
Baghpat

// True Translated copy //



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

National Highways Authority of India

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
(Ministry of Road Transport & Highways, Government of India)

परियोजना क्रियान्वयन इकाई - बागपत
Project Implementation Unit, Baghpat

फ्रेन्ड्स कॉलोनी, निकट पी.डब्ल्यू.डी गेस्ट हाउस, बड़ौत रोड़, जिला-बागपत - 250609
Friend Colony, Near PWD Guest House, Baraut Road, District Baghpat - 250609

टेलीफोन: 0121-2222971, ई-मेल : piu.baghpat@gmail.com, piubaghpat@nhai.org Web.: www.nhai.gov.in



भा0रा0रा0प्रा0/प0क0ई-बागपत/2025/1080/डी-16324

दिनांक: 03.04.2025

सेवा में,

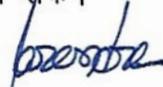
प्रभागीय वनाधिकारी
बागपत वन प्रभाग
बागपत।

विषय:- दिल्ली देहरादून आर्थिक गलियारे में पातन वृक्षों की अनुमति भारत सरकार से लिये जाने के संबंध में।

संदर्भ:- आपका पत्रांक 1641/22-1 दिनांक 26.03.2025।

महोदय,

उपरोक्त विषयक व संदर्भित पत्र के क्रम में जनपद बागपत में चल रही दिल्ली देहरादून आर्थिक गलियारे के लिए बाधक 06 वृक्षों के पातन की अनुमति भारत सरकार से लिये जाने हेतु वृक्षों की Tree list and Tree Summary संलग्न पर हस्ताक्षर कर के आपके कार्यालय को उपलब्ध कराया जा रहा है। जिससे आगे की कार्यवाही ससमय से की जा सके।


परियोजना निदेशक
प0क0ई0-बागपत।

NATIONAL HIGHWAYS AUTHORITY OF INDIA
(Ministry of Road Transport & Highways, Government of India)
Project Implementation Unit, Baghpat
Friend Colony, Near PWD Guest House, Baraut Road, District Baghpat -
250609
Telephone: 0121-2222971, E-mail: piu.baghpat@gmail.com,
piubaghpat@nhai.org
Web: www.nhai.gov.in

NHAI/PIU-Baghpat/2025/1080/D-16324-

Date: 03.04.2025

To,
Divisional Forest Officer,
Baghpat Forest Division,
Baghpat.

Subject:- Regarding obtaining permission from Government of India for felling
of trees in Delhi - Dehradun Economic Corridor.

Reference: - Your letter no. 1641/22-1 dated 26.03.2025.

Sir,

In reference to the above mentioned subject and letter referred, the Tree list and Tree Summary of the trees are being signed and made available to your office in order to obtain permission from the Government of India for felling of 06 trees which are obstructing the project of Delhi Dehradun Economic Corridor in Baghpat District. So that further action can be taken on time.

Project Director, PIU-Baghpat.

// True Translated Copy //

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सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

National Highways Authority of India

(Ministry of Road Transport and Highways, Government of India)

जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली - 110 075 • G-5 & 6, Sector-10, Dwarka, New Delhi-110075

दूरभाष/Phone : 91-11-25074100 / 25074200



संख्या:- E-252464/EC-642

दिनांक: 04.12.2024

विषय: कार्य-समिति की 642वीं बैठक के कार्यवृत्त।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की कार्यकारिणी समिति की 642वीं बैठक दिनांक 29.11.2024 को आयोजित की गई थी।

2. 642वीं कार्यकारिणी समिति की बैठक के अनुमोदित कार्यवृत्त सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित किये जाते हैं।

(योगेंद्र कुमार)

उप महाप्रबंधक (प्रशासन)

फोन: 25074100/25074200

(Extn: 1241/2543)

संलग्नक - (08 पृष्ठ)

सेवा में,

सदस्य (प्रशासन)

सदस्य (वित्त)

सदस्य (पी.पी.पी)

सदस्य (परियोजना)

सदस्य (परियोजना)

सदस्य (तक.)

प्रतिलिपि निम्नलिखित को:

अध्यक्ष के प्रधान निजी सचिव

प्रतिलिपि निम्नलिखित को भी सूचना एवं आवश्यक कार्रवाई के लिए:

सभी मुख्य महाप्रबंधक/महाप्रबंधक मुख्यालय/सभी क्षेत्रीय अधिकारी

The following were present

- (i) Shri Santosh Kumar Yadav, Chairman
- (ii) Shri Vishal Chauhan, Member (Admn)
- (iii) Shri N R V V M K Rajendra Kumar, Member (Finance)
- (iv) Shri K Venkata Ramana, Member (PPP)
- (v) Shri V K Rajawat, Member (Projects)
- (vi) Shri Alok Deepankar, Member (Technical)
- (vii) Shri Anil Choudhary, Member (Projects)

2. Agenda Items circulated & tabled during the meeting were discussed and the following decisions were taken:

642.01	Standing Agenda Items
Decision	<p>(i) All CGMs/ GMs to review the Construction Progress with concerned ROs. Chairman will discuss the progress individually in the scheduled RO-wise Meetings.</p> <p>(ii) EC discussed AD Pending Projects & directed that efforts be made to expedite the issuance of AD. Critical Projects be reviewed frequently via WhatsApp Group video calls for ease of communication.</p> <p>(iii) EC reviewed the status of projects to be awarded in FY 2024-25 that require (i) SFC/ MoRTH Approval and (ii) PPPAC/ CCEA Approval. EC directed the Technical Divisions to focus more on the projects to be awarded in this financial year.</p> <p>(iv) SRD&Q presented "Check & Control on quality of manufactured material". EC's suggestions be incorporated and actionable points be identified. The same be presented to EC again.</p> <p>(v) SRD&Q presented the current status of inspections carried out by Quality Monitors. Tech Div. to ensure compliance with the observations during these inspections. SRD&Q Division to present top 10 cases with critical observations pending for compliance to EC on a monthly basis.</p> <p>(vi) Sh. Vivek Jaiswal presented on "Defined Responsibility & Accountability of Key Experts (AE/IE)". The matter be discussed with the representatives of AE/ IE/ SC. Additionally, a presentation was made on the "Allotment of Consultancy Services for AE/ IE".</p> <p>(vii) HO Division to present the status of the revamped NSV as a Standing Agenda Item in EC meetings every fortnight.</p> <p>(viii) IT Division to organise a workshop on Drone Analytic and Revamped NSV for all Highway Stakeholders including NHAI Officers in Dec., 2024.</p>
642.02	6-lane Access Controlled Greenfield Highway of Delhi – Saharanpur - Dehradun Economic Corridor (Pkg-1) in UP on EPC - CoS for Bheema Bamboo Plantation for Rs.19.6 Cr. (incl. GST & applicable discount@ 29.03 %) [Total COS till date of Rs.51.22 Cr. which is 11.04% of Project Cost of Rs.464 Cr.]
Decision	EC approved the proposal with a direction that the Avenue Plantation already in the project scope also be taken up using popular plant.
642.03	4-laning of Poondiyankuppam - Sattanathapuram Section of NH-332 (Km 67 - Km 123.8) in Tamil Nadu on HAM - Concessionaire's request for refinancing for Rs.985.47 Cr. or amount outstanding at the time of refinancing whichever is lower from UBI & PNB for repayment of existing loan
Decision	EC approved the proposal.
642.04	4-laning of Krishnagiri – Thumbipadi – Thopurghat Section (Km 94 - Km 163.4) of NH-7 in Tamil Nadu on BOT(Toll) - Extension of Concession Period for 24.625 days against the Force Majeure Event due to COVID-19
Decision	EC approved the proposal.
642.05	4-laning of Haridwar - Nagina Section of EUP Mitigation Measures on NH-74 in Uttarakhand on EPC - Relaxation in Stage Payment
Decision	UK Div. submitted Suppl. Agenda Note. EC approved the proposal as in Suppl. Note.
642.06	4/6-lane Access Controlled Delhi – Amritsar – Katra Expressway on HAM in UT of J&K (Phase-II-Package-XVII) (i) In-principle approval for descoping of Project Length from Ch. 564+400 - Ch. 566+520 (2.1 Km); (ii) Revised BPC Rs.1480.08 Cr. (as a result of Reduction-in-Scope) for Rs.67.83 Cr.; and (iii) In-principle approval for COS for Rs.169.02 Cr. with overall COS of Rs.188.56 Cr. which is 11.4% of Revised BPC with overall variation of 12.7% of Revised BPC
Decision	EC approved the proposal with a direction to take strict action on DPR Consultant.

642.07	Rehabilitation & Strengthening of Aydhya - Gorakhpur Section (Km 142.81 - Km 152.86) of NH-28 in UP on EPC for Rs.315.52 Cr. (incl. GST & other Charges/ Centages)
Decision	UP Division submitted that Thrie Beam Crash Barrier proposed at Para-2.7(7) of EC Note is for gaps in W Beam already existing on the Project Highway. EC approved the proposal by modifying Thrie Beam to W Beam.
642.08	4-lane Greenfield North-East Side Gorakhpur Bypass (26.6 Km) starting from NH-29E (Km 83.308) & end at NH-28 (Km 285.1) in UP on EPC - COS for Rs.72.6 Cr. (excl. GST) i.e. 11.23% of Contract Amount
Decision	EC approved the proposal.
642.09	Strengthening/ Overlaying on 6-lane Gurgaon – Kotputli - Jaipur Section of NH-48 (Km 42.7 - Km 107.1) in Haryana at Risk & Cost of Concessionaire - Total Variation for Rs.4.8 Cr. + applicable GST to Item Rate Contract with total cumulative percentage variation of 32.94% w.r.t. Original Contract Price (i.e. Rs.238.17 Cr.)
Decision	EC approved the proposal.
642.10	Clarification regarding payment adjusted to the Price Index Multiple as applicable on the Reference Index Date during Construction Period as per Cl. 23.4 vis-a-vis provisions under Cl. 12.3.2 of MCA of HAM Projects - Draft Circular
Decision	EC approved the proposal.
642.11	4-laning of Ner Chowk - Pandoh incl. Pandoh Bypass Section of NH-21 (Package-1) in HP on EPC - EOT for completion of Mandi Bypass upto 27.08.2024 (Plus Grace Period of 30 days) and for balance project upto 20.03.2025 (Plus Grace Period of 30 days) with escalation indices frozen on 30.06.2022 through Sole Conciliator
Decision	The Agenda Item was withdrawn.
642.12	6-laning of Chitradurga – Davanagere incl. Chitradurga Bypass (Km 0.0 - Km 20.7 & Km 208 - Km 260) of NH-48 in Karnataka on HAM - resolution of disputes before Ld. Sole Conciliator as per Terms of Settlement given
Decision	EC approved the proposal.
642.13	6-laning of Tumkur – Chitradurga (excl. Tumkur & Chitradurga Bypasses Section) [Km 75 – Km 189] of NH-4 in Karnataka on BOT(Toll) - approval for no increase or decrease in Concession Period as per provisions of Article-29 of Concession Agreement on modification in Concession Period due to effect of variations in traffic growth
Decision	EC approved the proposal.
642.14	Upgradation of Yagyi - Kalewa Section Milepost 40/0 to Milepost 115/5 in Myanmar to 2-lane with Earthen Shoulder on EPC– in-principle approval for introduction of sub-stages in Annexure-I of Schedule-H
Decision	EC approved the proposal.
642.15	6-lane Access Controlled Greenfield Highway (Km 97 - Km 162.5) i.e. from Village Maradgi S Andola to Village Baswantpur Section of NH-150C (Package-III of Akkalkot - KNT/ TS Border) on HAM - For decision of EC on priority of Cl. 11.2.1 of CA over all other provisions mentioned in Sch-A & Sch-B/ Utility Relocation Plan of CA & replies to Prebid Query in view of Cl. 1.4.2
Decision	The Agenda Item was withdrawn.
642.16	6-laning of Kagal - Satara Section of NH-48 (Package-2) from Km 658 - Km 725 in Maharashtra to be executed on BOT(Toll) under Bharatmala Pariyojana - (i) EOT of 185 days to the Scheduled Project Completion Date (from 14.12.2024 to 17.06.2025); and (ii) De-scoping of 1 Km Town portion in Umbraj Town at cost of Rs.17 Cr.
Decision	The Agenda Item was withdrawn.
642.17	Balance Work for 4-laning of Kiratpur - Nerchowk Section of NH-21 (from Km 12+750 - Km 26+500, Km 126+5 - Km 158+5 incl. ACC Link Road from Km 0+00 - Km 2+003) Greenfield Alignment (excl. Sundernagar Bypass) (Package-2) in HP on HAM - Concessionaire's request for additional loan of Rs.125 Cr. against securitization of future cashflows for investment as equity in road sector projects from Axis Bank
Decision	EC approved the proposal.

642.18	4-laning of Watambare - Mangalwadhe Section of NH-166 from Km 276 to Km 321.6 (Pkg-III) on HAM in Maharashtra - Issuance of PCC by reduction in scope of one of Punch List-B Item mentioned in PCC
Decision	MH Div. submitted a Suppl. Agenda Note. EC approved the proposal as in Suppl. Note.
642.19	6-lane Access Controlled Delhi - Vadodra Expressway Section (Pkg-III) of NH-148NA in Haryana on HAM - Bonus on early completion for Rs.8.47 Cr. (incl. 18% GST)
Decision	EC approved the proposal.
642.20	6-lane Access Controlled Delhi Vadodara Expressway Section (Pkg-I) of NH-148 NA in NCT of Delhi & Haryana on HAM - revision in COS proposal for single span of 140m Network Arch Bridge & Culvert at Km (-) 0+306 of Faridabad to Sarai Kale Khan Loop
Decision	The Agenda Item was withdrawn.
642.21	6-laning of Samakhiali - Gandhidham (Km 306 - Km 362.16) Section of NH-41 in Gujarat on BOT(Toll) - reduction in Concession Period by 2.4 years as per Article-29 of CA
Decision	EC approved the proposal.
Tabled Agenda Items	
642.22	InvIT-Round-4: Appraisal of PATSC Meeting dated 12.11.2024 in respect of project stretches
Decision	EC approved the proposal subject to following: (i) Although, capacity of Champavati – Kopperla – Visakhapatnam and Kandla – Mundra Sections is not matching with the proposed 20 years Concession Period, 20 years period is allowed on similar lines of Delhi – Meerut TOT. InvIT Concessionaire should not raise claims for no capacity augmentation by NHA1 on these 02 Sections. This may be incorporated in InvIT CA. (ii) 17.6 Km in City Portion of Visakhapatnam be included in the scope of InvIT Concessionaire.
642.23	Construction of 4-laning of Udampur – Ramban - Section of NH-1A from Km 67 - Km 89, Km 130 - Km 151 on EPC in J&K – Net Payment of Rs.1.39 Cr. in descoped length and COS for Rs.2.92 Cr. for Micro Piling in Median at Ch. 130.6
Decision	EC approved the proposal.


(K Venkata Ramana)
Member(PPP)


- st -
(V K Rajawat)
Member(Projects)
(Given consent on behalf of)



(Alok Deepankar)
Member(Technical)


- st -
(Anil Choudhary)
Member(Projects)
(Given consent on behalf of)



(NRVMK Rajendra Kumar)
Member(Finance)


(Vishal Chauhan)
Member(Admn)


(Santosh Kumar Yadav)
Chairman

NATIONAL HIGHWAYS AUTHORITY OF INDIASupplementary Note to EC Agenda No. 642.05

1. EC Agenda item No. 642.05 placed before EC on 29.11.2024.

2. **Project Name:**

Four laning of Haridwar-Nagina section of EUP mitigation measures on NH-74 in the state of Uttarakhand under NHDP phase-IV on EPC mode (from design chainage LME from Km. 13.829 to Km. 17.110 & Km. 26.077 to Km. 27.508 and design chainage RME from chainage Km. 13.839 to Km. 26.078 to Km. 27.509) - UPC: N/08032/01002/UK.

3. **Original Approval sought vide Para#7 of EC Agenda No. 642.05:**

To seek the approval of Executive Committee for the following:

- (i) Relaxation in stage payment (horizontal and vertical component) for Super-Structures on pro-rata basis to the payment stages given in Schedule-H i.e. Part Payment of 90% of work completed in Super Structures may be considered pro-rata to the payment stage give in Schedule-H.
- (ii) Payment shall carry an interest at rate equal to Bank Rate + 3% (i.e. Interest Rate specified for Mobilization Advance in the Contract Agreement) for the intervening period till actual achievement of Stage Payment as per Schedule-H.
- (iii) Relaxation may be considered applicable till completion of the Project.

4. **Approval Sought:**

In view of above, the Supplementary Note is placed before Executive Committee for deliberation and decision on following:

- (i) Relaxation in stage payment for Super-Structures (in lines with the MoRTH letter no. COVID-19/RoadMap/JS(H)/2020 dated 11.10.2024) as per payment procedure attached at **Annexure-A**. Further, PD shall ensure that part payment shall in no case be more than the value of work completed by the Contractor as calculated from Schedule-H.
- (ii) Payment shall carry an interest at rate equal to Bank Rate + 3% (i.e. Interest Rate specified for Mobilization Advance in the Contract Agreement) for the intervening period till actual achievement of Stage Payment as per Schedule-H.
- (iii) Relaxation may be considered till end of March 2025 only.

This is issued with the approval of Member (A).



(Gautam Vishal)
I/C CGM(T)-UK

Annexure-A

Stage of Payment	Weightage	Payment Procedure	Proposed Payment Procedure
1	2	3	4
C.2 – New Elevated Section / Flyovers / Grade-Separators / EUP / AUP			
(3) Super-structure: On completion of the Super-Structures in all respects including girder, deck slab, bearings.	42.62%	Payment shall be made on pro-rata basis on completion of a stage i.e. completion of Super-Structures including bearings of at least one span in all respects as specified.	<p>(iii) Super –structure:</p> <p>Payment shall be made on pro-rata basis on completion of a stage i.e. completion of superstructure including bearings of at least one span in all respects as specified excluding any payment made in pursuance to here in under:</p> <p>If pre-cast girders/ segments are used, interim payment shall be made at 75% of the cost of that element, as derived from MoRT&H Data book, applicable SOR of State PWD on Base Date with tender discount/premium applied thereon.</p>



Stage of Payment	Weightage	Payment Procedure
1	2	3
(6) Wing walls/return walls	[**]	(6) Wing walls/return walls: Payments shall be made on completion of all wing walls/return walls complete in all respects as specified for each of the structure.
(7) Approaches (including Retaining walls/Reinforced Earth wall, stone pitching and protection works)	[**]	(7) Approaches: Payments shall be made on completion of both approaches including stone pitching, protection works, etc. complete in all respects of each structure.
C.2 -New Elevated Section/Flyovers/ Grade Separators		Cost of each structure shall be determined on pro rata basis with respect to the total linear length (m) of the structures.
(1) Foundation	[**]	(1) Foundation: Payment against foundation shall be made on pro-rata basis on completion of a stage i.e. completion of atleast one foundation of each of the structure as specified here in under :
(i) Well Foundation		(i) Well Foundation
(a) On completion of Cutting Edge + Well Curb		(a) Cutting Edge + Well Curb: Payment of 10% shall be made on completion of a stage i.e. completion of cutting edge + well curb.
(b) Wellsteining : On completion of well steining upto bottom of well cap.		(b) Well steining : Payment of 65% shall be made on completion of well steining upto bottom of well cap. The payment stage shall be further sub-divided on pro-rata basis i.e. (i) on completion upto 10 m and (ii) on completion of each subsequent 5 m or part thereof.
(c) On completion of bottom plug + top plug (if provisioned as per design) + well cap		(c) Bottom plug + top plug (if provisioned as per design) + well cap: Payment of 25% shall be made on completion of a stage i.e. completion of bottom plug, back fill, top plug and well cap.
(ii) Pile Foundation		(ii) Pile Foundation

Stage of Payment	Weightage	Payment Procedure
1	2	3
<p>(a) Piling - On completion of pile upto bottom of pile cap</p> <p>(b) Pile Cap : On completion of pile cap</p>		<p>(a) Piling : Payment of 70% shall be made on completion of piling upto bottom of pile cap for each pile on pro-rata basis.</p> <p>(b) Pile Cap : Payment of 30% shall be made on completion of pile cap.</p> <p>In case where load testing is required for foundation, the trigger of first payment shall include load testing also where specified.</p>
(iii) Open Foundation		(iii) Open Foundation: Payment shall be made on completion of a stage i.e. on completion of atleast one foundation.
(2) Sub-structure	[**]	(2) Sub-Structure: . Payment against Sub- structure shall be made on pro-rata basis on completion of a stage i.e. completion of atleast one sub-structure of abutments/piers upto abutment/pier cap level of each of the structure.
(3) Super-structure (including bearings)	[**]	<p>(3) Super-structure:</p> <p>Payment shall be made on pro-rata basis on completion of a stage i.e. completion of super- structure upto deck slab including bearings of at least one span as specified here in under:</p> <p>If pre-cast girders/ segments are used, interim payments shall be made at 75% of the cost of that element, as derived from MoRTH Data Book, applicable SOR of State PWD on Base Date with tender discount/premium applied thereon.</p>
(4) Wearing Coat including expansion joints	[**]	(4) Wearing Coat: Payment shall be made on completion of wearing coat including expansion joints complete in all respects as specified for each of the structure.

Supplementary Note to EC Agenda No 642.18

Project Name: 4 laning of Watambare-Mangalwedha section of NH-166 from Km. 276/000 to Km. 321/600 (Pkg-III) on HAM in the state of Maharashtra - Issuance of CC by reduction in scope of one of Punch list B Item mentioned in PCC - Reg. (UPC - N/08011/02001/MH).

As per EC Agenda Item No 642.18	Supplementary Agenda
<p>Approval of Executive Committee is solicited for following:</p> <p>(i) Amount of Rs 10.84 Cr (Civil Cost 8.61 Cr.) may be deducted for de-scope work.</p> <p>(ii) Authority may declare CC wef date of recommendation of IE (01.03.2023) for intention to CC as per the provision of clause 14.2 of Concession Agreement</p> <p>(iii) Authority may explore possibility of settlement of dispute through Sole Conciliation if Concessionaire withdraw their claims.</p>	<p>Approval of Executive Committee is solicited for following:</p> <p>(i) Amount of Rs 20.29 Cr may be deducted for de-scope work.</p> <p>(ii) Authority may declare CC wef date of recommendation of IE (01.03.2023) for intention to CC as per the provision of clause 14.2 of Concession Agreement</p> <p>(iii) Authority may explore possibility of settlement of dispute through Sole Conciliation if Concessionaire withdraw their claims.</p>

Rajneesh Kapoor
 29.11.2024
 (Rajneesh Kapoor)
 CGM (T) - MH

NATIONAL HIGHWAYS AUTHORITY OF INDIA
(Ministry of Road Transport and Highways, Government of India)
G-5 & 6, Sector 10, Dwarka, New Delhi-110075
Phone: 91-11-25074100/25074200

Number: - E-252464/EC-642

Date: 04.12.2024

Subject: Minutes of the 642nd Meeting of the Executive Committee.

The 642nd meeting of the Executive Committee of National Highways Authority of India was held on 29.11.2024.

2. The approved minutes of the 642nd Executive Committee meeting are sent for information and necessary action.

(Yogendra Kumar)
Deputy General Manager (Administration)
Phone: 25074100/25074200 (Extn: 1241/2543)

Encl: (08 Pages)

To,
Member (Administration)
Member (Finance)
Member (P.P.P)
Member (Project)
Member (Project)
Member (Tech.)

Copy to the following:
Principal Private Secretary to the Chairman

Copy also to the following for information and necessary action:
All Chief General Managers/General Managers Headquarters/All Regional Officers

// True Translated copy //

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 686/2024

IN THE MATTER OF:

Pt. Girdhari Lal

.... Applicant

Versus

Govt. of NCT of Delhi & Ors.

.... Respondents

KNOW ALL to whom these presents shall come that I, Narendra Singh, Project Director, Respondent No.4 / National Highway Authority of India do hereby appoint

**SINGHANIA & PARTNERS LLP.
ADVOCATES & SOLICITORS**

P-24, Green Park Extension, New Delhi - 110016

Phone : 011-47471414, Fax : 011-47471415

Email : madhu@singhania.in

Hereinafter called the Advocates to be our Advocates in the above-noted case and authorize them:

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file and represent pleadings, appeals, cross objections or petitions of execution review, revision, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw or compromise the said case or submit of arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take out execution proceedings.

To deposit, draw receive moneys and grant receipt therefore and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal Practitioner authorizing him to exercise the powers and authority hereby conferred upon the Advocates whenever they may think fit to do so.

AND We undertake that We or our duty authorized agent would appear in the Court on all hearings.

AND We, the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as our own acts, as if done by us to all intents and purposes.

AND We, the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by us to be paid to the Advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed for an adjournment, the Advocates would be entitled to the same.

IN WITNESS WHEREOF, We do hereunto set our hand to these presents the contents of which have been understood by me/us on this 18th day of July, 2024.

Madhu Sweta
ADVOCATES
D-601/R/1997
9871650288
4907/2018
8587087649

Ram
D/16152/2019
9818392824

[Signature]
D/12131/2024
9953931480

[Signature]
PROJECT DIRECTOR
National Highway Authority of India
PIU-Baghat

Rajesh Kumar

From: Rajesh Kumar
Sent: Friday, July 18, 2025 5:03 PM
To: 'secy-moef@nic.in'; 'rocz.lko-mef@nic.in'; 'ms@uppcb.in'; 'pccf-up@nic.in'; 'dfome-up@nic.in'; 'dfogz-up@nic.in'; 'dfobghpat@gmail.com'; 'dfosa-up@nic.in'; 'moef.ddn@gov.in'; 'pccf-forest-uk@nic.in'; 'dfodoon@gmail.com'; 'msukpcb@yahoo.com'
Cc: Yash Kapoor
Subject: RE: Advance Service of Reply & Application in the matter of Original application no. 686/2024 in the matter Pt. Girdhari Lal Vs Govt. of NCT Delhi & Others.
Attachments: Application for waiver of cost (NHAI).pdf

Dear Sir,

Please find attached herewith the Reply to the OA No.686/2024 and Application on behalf of Respondent No.4/NHAI, in the subject matter for your reference.

Below is the Dropbox link to access the scanned copy of the Reply-

<https://www.dropbox.com/scl/fi/kq5siszvwmx0wp9jyum2/Reply-by-R-4-NHAI.pdf?rlkey=xqlc3irhg54k5z31xqu4toi1u&dl=0>

Kindly accept the same as advance service.

Best Regards,

Rajesh | Executive Assistant



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2022 Guide

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